MR. DEPUTY-SPEAKER: you may have decided to speak on Monday. But, I have not decided. What is the use of my sitting here, if you decide yourself, without the permission of the Chair, that you will continue on Monday?

SHRI SAT PAL KAPUR: Sir, kindly give me five minutes

MR. DEPUTY-SPEAKER You conclude now.

श्री सत्पाल कपूर तो कटिंग टूल और सोडावाटर फैक्ट्रियों के बारे में मैंने आप से कहा। इस के बाद इस सारे बजट मे जो सब से ज्यादा अफसोसनाक बात हमें लगती है वह यह है कि हमारी नैशनल इन्कम का 11.3 प्रतिशत अब तक पब्लिक सैक्टर की यूनिट्स पर लगता रहा है यह पहला मौका है जब आप ने इस बजट मे जो पब्लिक सैक्टर पर पैसा खर्च होना है उस को 8.3 किया है। यह मैं समझ नही पाया कि किस लाजिक मे किया गया, क्या प्रैशर और पुल्ज इसमे काम कर रहे है? पब्लिक सैक्टर यूनिट्स के लिये नैशनल इन्कम का 11 प्रतिशत जहा लगता था उस को 8 परसेन्ट आप ने कर दिया।

MR. DEPUTY-SPEAKER: We now take up Private Members' Business.

15.33 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-SEVENTH REPORT

SHRI AMAR NATH CHAWLA (Delhi Sadar): Sir I beg to move:

> "That this House do agree with the Thirty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th March 1974."

MR. DEPUTY-SPEAKER The question is:

> "That this House do agree with the Thirty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th March, 1974."

The motion was adopted

15.34 hrs

RESOLUTION *RE.* FREE AND FAIR ELECTIONS—*contd.*

MR. DEPUTY-SPEAKER: We now resume discussion on the Resolution on Free and Fair Elections moved by Shri Atal Bihari Vajpayee. Originally, two hours were allotted for this. The House extended the time by one hour. Even then, we have a balance of only twenty-five minutes left. Shri Samar Guha was on his legs on the last occasion. He has already taken twelve minutes. He may continue his speech.

SHRI SAMAR GUHA (Contai): Sir, I request that the time may be extended in view of the experience of UP and Orissa Elections.

SHRI IBRAHIM SULAIMAN SAIT (Kozhikode): Sir, this is a very important Resolution. Time should be extended.

MR. DEPUTY-SPEAKER: Time will be automatically extended because the Minister has to reply and the mover of the Resolution has also to reply. The only question is, by how much.

Now it is for you to suggest.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Let us see how the debate progresses.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I suppose the Minister will take 20 minutes and the mover 30 minutes. So, I think one hour and thirty minutes will do.

SHRI SURENDRA MOHANTY (Kendrapara): Let us make it two hours.

SHRI K. RAGHU RAMAIAH: All right.

MR. DEPUTY-SPEAKER: So, we extend the time of the debate by two hours.

Now Shri Samar Guha will continue his speech.

SHRI SAMAR GUHA: Mr. Deputy-Speaker, Sir, on the last occasion I raised the issue of the rigging of the Gaihata elections and I told the House that I made a representation to the President and also to the Chief Election Commissioner.

15.36 hrs.

[DR. HENRY AUSTIN *in the Chair*]

Interestingly, today I have got a note from the Lok Sabha Secretariat and the Secretary of the Ministry of Law and Justice. They have sent a note in which for the first time they have admitted that there have been violent capturing of at least 11 booths. It says:

"The Chief Electoral Officer of the West Bengal Government informed the Election Commission that armed-men entered 11 booths in Gaihata and forcibly took possession of the ballot papers from the Presiding Officer, threatening the Presiding Officer with dagger and fire arms. They compelled the Presiding Officer to put the signature on the back of the ballot papers marked them with voting marks and inserted them into the ballot box. In view of this occurrence, the poll at these polling stations was adjourned."

It is not correct; it continued. It is further stated:

"The political affiliation of these armed men who attacked the polling station is not known."

It is not a fact. It was known as to who were these armed men and to which party they belonged.

I should give some credit to the Chief Election Commissioner. He has asked the State Election Commissioner to conduct an enquiry for which he has given five points. One of the points is the size of the police force posted at these 11 polling stations and why they have not taken action to prevent the miscreants from using threatening force and tampering with the ballot box and ballot papers before the commencement of the poll.

But, strangely, although the Election Commissioner has directed the State Election Commissioner to conduct an enquiry on the five points he has referred to and he has asked him to submit the report of that enquiry by the 15th of March, the election result has already been declared in the Gaihata constituency.

Many friends of mine in this House raised the issue about rigging of elections in 1972. At the time the mood of the people of West Bengal was different because they had suffered a lot from various kinds of violent activities before. Therefore, the mood of of the people in West Bengal then was not as reactive as it is now. The people have now come to realise what rigging means and what in future it will mean. Now the ruling party can rig the election and forcibly defeat the opposition parties even in bye-elections but I want to warn the Congress Party, which is the ruling party, that it will recoil on them disastrously in future.

Because West Bengal Congress is sharply divided into almost two hostile camps and, in each camp, there are elements which in general vocabulary are known as antisocial elements hooligans, whatever you may call them. These anti-social elements are the product of our society. They are sharply divided into two factions of the Congress and

these groups are armed with all kind of weapons, even fire arms. At Jaighata where bye-election took place, Shri Chandi Mitra, an elected MLA, was a victim of a violent quarrel an armed quarrel between the two factious of the Congress.

Recently, at Shantipur, there was a meeting of the District Committee of West Bengal Congress and Section 144 was promulgated. Hundreds of Congress volunteers, you may call them anti-social elements or hooligans whatever names you may give, were divided into two groups of the Congress and the situation was so threatening that the District Magistrae had to promulgate Section 144. There was a serious clash between the two factions of the Congress. Now, the days are not far off, the way they are trying, the Congressmen in West Bengal particularly, to threaten the Opposition parties and trying to rig the elections there it will disastrously recoil on them and perhaps, like the history of '*Yadu Bansa Dhansh*', the Congress dynesty will be destroyed. It may happen very soon in West Bengal the situation continues as it is.

Now, I want to make a few general observations on the resolution. I congratulate my hon. friend, Mr. Atal Bihari Vajpayee, for this timely Resolution that has been brought by him. An impression is being created in the country, a feeling is being created in the country, that the future of democratic elections is no longer free, fair and peaceful in our country. Not only so. It has become money-dominated, power-dominated and dominated by the administrative authority.

There is a ceiling on expenditure for the Lok Sabha elections as also for the Assembly elections. If the Government has the courage to reply I ask the Government as to what amounts of money have been spent by the Congress candidates to win the general elections in U.P., Orissa, Manipur, Pondicherry and also in bye-elections.

SHRI K. NARAYANA RAO (Bobbili): Why only Congress candidates? Every candidate.

SHRI SAMAR GUHA. Yes every candidate.

SHRI K. NARAYANA RAO: Tell me: Did you win the elections without money?

SHRI S. M. BANERJEE (Kanpur): You spent the money and got the seat; we spent the money and lost the seat.

SHRI SAMAR GUHA: Today, the position is that the Government not only wields political power but economic power too. That is the reason why the Government party is in a position to spend much more, hundred times more, even thousand times more than what the Opposition party can spend even if they want to spend.

Just a word of caution to this Goverment. There is a feeling here that the Congress is ruling the country having a massive mandate from the people. It is a fallacy. During the last 25 years, if the vote of the electorate is an index as to whether the Congress is ruling the country having a massive mandate from the people or not, it is that till now neither in the States nor at the Centre the Congress has got even 50 per cent votes of the people. This is one of the very important contradictions between the elections results and the votes caste against the Congress Candidates. The mood of the people, the choice of the people, is not reflected in the elected representatives of the people. Recently in the elections in U.K., the Liberal party got 20 per cent of the votes but they got only 19 seats. This should call for heart-searching in our country. This is one of the reasons why tension and public agitations are there. This Government is under an illusion that they have the massive

[Shri Samar Guha]

mandate of the people; But actually they do not have the massive mandate of the people; they have only the minority mandate of the people. But they are behaving as if they have the massive mandate of the people as if they are reflecting the views of the majority of the electorate in the country. This minority government, I should say, has created a hiatus between the government and the public mood, and that is one of the basic reasons for the agitations for the violence and for the disorder in the country. The Governments at the Centre and in the States do not reflect the views of the majority of the electorate.

It is time that a high-powered commission is set up in our country to go into not only the principles of elections but also the mechanics of elections, as also the pattern of elections; it has also to be gone into whether there should be proportional representation although there is the danger of proportional representation leading to multiplicity of political parties. It has to be asked whether this mid Victorian type of Parliamentary democracy suits the heritage, genius and requirements of the Indian people. In 1934 there was one leader who wrote in his book called 'The Indian Struggle', that this mid-victorian type of Parliamentary democracy would not suit India; we should devise a new means..

SHRI K. NARAYANA RAO: Suggest one.

SHRI SAMAR GUHA: Can you please give me one hour more. I can do this.

MR. CHAIRMAN: The hon. Member may conclude.

SHRI SAMAR GUHA: Today the stability of the country is equated to the stability of the Congress the stability of the administration is equated to the stability of the Congress rule. The real democracy in India has not been tested. When the testing time will come it may lead to chaos and it may even lead to civil war—if this basic pattern of elections and mechanics of elections are not changed. If the present system of elections is not changed, the future for our democracy would be bleak. I would conclude by mentioning the idea that was thrown by Netaji Subhash Chandra Bose that the mid-Victorian type of Parliamentary democracy would not suit India; India would have to devise a new means on the basis of Panchayati Raj

श्री नरसिंह नारायण पाण्डे (गोरखपुर) चेयरमैन साहब, श्री अटल बिहारी वाजपेयी जी ने जो संकल्प प्रस्तुत किया है मैं समझता हूं कि इस संकल्प के ऊपर जो विचार आने चाहिए, दोनों तरफ से पार्टी को अलग रख कर और इस विश्वास के साथ आने चाहिए कि हम जनतंत्र को इस देश में कैसे मजबूत करें। कौन सी प्रणाली और व्यवस्थाएं इस देश में रिप्रेजेन्टेशन आफ पीपुल्स एक्ट बन जाने के बाद और उस को लागू करने के बाद पैदा हो गई जिन के अन्तर्गत माननीय सदस्य यह समझते हैं कि इस संकल्प का सदन में लाना आवश्यक है, इस पर विवाद करना आवश्यक है?

माननीय वाजपेयी जी ने अपने लम्बे भाषण में जनतांत्रिक पद्धतियों की सुरक्षा जनतंत्र की सुरक्षा, चुनाव निष्पक्ष होने की बात और लिस्ट प्रणाली आदि की अपने प्रस्ताव में चर्चा की है। मैं ऐसा मानता हूं कि आज इस देश में जैसा चुनाव चल रहा है यह बात सब को स्वीकार कर लेनी चाहिए कि एक ऐसा समय आ सकता है जब कि कोई पैसे वाला ही चुनाव लड़ सकेगा, और ऐसा व्यक्ति जो देश भक्ति की भावना से ओतप्रोत है, जो सही तरीके से देश के अन्दर जनतांत्रिक प्रणाली को मजबूत करना चाहता है, व्यवस्थाओं को मजबूत करना चाहता है,

पैसे के प्रभाव में निकट भविष्य में चुनाव नहीं लड़ सकेगा।

रिप्रेजेन्टेशन आफ पीपुल्स में "करप्ट प्रैक्टिस" की व्यवस्था रखी गई है और बहुत विस्तार से उसकी व्याख्या की गई है। मैं ऐसा मानता हूं कि जो प्रस्ताव माननीय वाजपेयी जी ने रखा है वह उन भावनाओं से ओतप्रोत ही कर रखा है, क्योंकि वह जिस जगह पर बैठे हैं और जहां से बोल रहे हैं उसके अन्दर से यह बात जरूर झलकती है कि वह चाहते हैं कि चुनाव में धन का जो प्रभाव है इस को कम किया जाय। लेकिन क्या मैं उन से पूछ सकता हूं कि एक पार्टी के नेता होने के नाते क्या यह महसूस करते हैं कि उन्होंने अपने आचरण से, अपने कर्त्तव्यों से अपनी पार्टी को उन भ्रष्ट तरीकों को अपनाने से दूर रखा है? हमारी भावनाएँ अगर शुद्ध हैं, विचार साफ हैं तो उन का इस देश में आदर होना चाहिए। लेकिन रिप्रजेंटेशन आफ दी पीपुल्स ऐक्ट की जो धारा 121 है उस के अनुसार क्या प्रस्तावक महोदय ने या उनके दल ने उस पर कोई आचरण किया है? और यदि किया है? तो अच्छी बात है और उन परम्पराओं का स्वागत होना चाहिए। यदि नहीं हुआ तो मैं पूछता हूं कि माननीय वाजपेयी जी आज अपने दल के अन्दर उन विचारों को लाने के लिए क्या कर रहे हैं।

चूंकि उत्तर प्रदेश चुनाव की यहां पर बहुत बातें की गई और उन बातों को करते समय माननीय वाजपेयी जी भूल गये कि उन की पार्टी ने रिप्रेजेंटेशन आफ दी पीपुल्स ऐक्ट की धाराओं का उलंघन किया है, जो भ्रष्ट तरीके इस्तेमाल किए हैं उन के बारे में वह निष्पक्ष होकर निर्णय दें। मैं उन को जज मानता हूं, विरोधी दलों के लोगों को जज मानता हूं और मैं उनकी नेक नियती पर विश्वास करता हूं अगर राजनैतिक पहलू को इनके विचारों से अलग कर दिया जाय। गोरखपुर में जिलाधीश, जो एक जाति का था, उस गोरखपुर शहर में एक उम्मीदवार के लिए, वह उम्मीदवार माननीय वाजपेयी जी की पार्टी का उम्मीदवार था, उस के लिए जिलाधीश महोदय ने एक मिटिंग अपनी जाति की करी ....

श्री फूल चन्द वर्मा (उज्जैन) : हरद्वार और ऋषिकेश के अन्दर 40 रशीयन लड़कियां कांग्रेस का प्रचार कर रही थी और यह कहती थीं कि रूस अगर गेहूं न देता तो भारत के लोग भूखे मर जाते। तो कांग्रेस ने सरकारी मशीनरी का ही नहीं अपितु विदेशी ताकतों का भी बहुत दुरुपयोग किया है।

MR. CHAIRMAN: He is not yielding. Are you yielding?

SHRI NARSINGH NARAIN PANDEY: I am not *yielding*. This will be replied to by the Mover of the Resolution. Ask your leader who has moved the Resolution. (*Interruptions*)

MR. CHAIRMAN: Order, order. Hon. Members cannot go on interrupting like this. When you speak other Members are likely to interrupt. Your party will get a chance to present your point of view.

श्री नरसिंह नारायण पाण्डे : मैं ने तो मान्यवर पहले ही कह दिया कि मैं माननीय वाजपेयी जी के राजनैतिक विचारों को छोड़कर, उन को जज मानता हूं। उन के जो स्वतंत्र विचार है जिस से वे सोचते हैं और जिस से प्रेरित होकर वह संकल्प करते हैं, मैं उस के बारे में कह रहा हूं।

एक जाति के जिलाधीश ने मिटिंग की शहर में 24,000 उस जाति के वोट थे, आज उस जाति के लोग हमेशा से सेकूलर माइन्डेड समझे जाते थे, विचार भी सेक्यूलर थे और मत भी उसी तरह से देते थे जिस पार्टी को मुनासिब समझते थे। लेकिन मैंने नोटिफिकेशन के पहले मुख्य मंत्री को पत्र लिखा कि एक जाति की सभा हुई है और उस में जिलाधीश ने कहा कि

[श्री नरसिंह नारायण पांडे]

अब की बार विधान सभा के चुनाव में इस जाति के आदमी को और इस पार्टी को सपोर्ट करता है। मैं माननीय वाजपेयी जी के ऊपर छोड़ता हूं यह जांच करायें। अगर वह इस निष्कर्ष पर पहुंचते हैं कि मैंने गलत कहा है तो मैं उसकी सजा भुगतने के लिए तैयार हूं, और अगर यह साबित हो जाय, वह इस निष्कर्ष पर पहुंचें कि जो मैंने कहा है वह सही है और रिप्रजेंटेशन आफ दी पीपल्स ऐक्ट का उलंघन विधान सभा के सदस्य ने किया तो उस को वहां से इस्तीफा देना चाहिए। मैंने मुख्य मंत्री को पत्र लिखा और उन से मिला भी। वह मेरी बात से आश्वस्त भी हुए। लेकिन कहा कि कल ही नोटिफिकेशन हो गया है अब मैं उस अफसर को वहां से नहीं बदल सकता जिस तरह से यू०पी० में चुनाव हुए उसको देखते हुए क्या कोई भी दल आज कह सकता है और खास तौर से जनसंघ पार्टी तथा उसके नेता को पवित्र साधनों का सहारा लिया गया है? शहरों में सौ सौ और हजार हजार होर्डिंग लगाएगए और एक एक पर आठ सो और हजार के बीच में खर्च आता है। वहां पर जनसंघ के नारे लिखे हुए थे। वांचू कमेटी ने कहा था कि इस देश मे ब्लैक मनी का इस्तेमाल किया जा रहा है। मैं जानना चाहता हूं कि कौन सी फोर्सिस हैं जो कि आज जात पात, धर्म आदि के आधार पर देश की राजनीति को दूसरी तरफ ले जाना चाहती है, जो चुनाव हुए हैं इन से क्या नतीजे सामने आते हैं? क्या आप जात पात और धर्म के आधार पर परदेश को आगे ले जाना चाहते हैं? सोशलिज्म और सेक्युलरिज्म के रास्ते पर इसको ले चलना चाहते हैं। क्या आप आर्थिक नीतियों के आधार पर देश की समस्याओं का हल निकालना चाहते हैं या धर्म और जाति के आधार पर? मुझे खुशी है कि उत्तर प्रदेश की जनता ने इसका मुंह तोड़ जवाब दिया है। उसने स्वतंत्र उम्मीदवारों को जोकि हजारों की संख्या में खड़ा हुआ करते थे अधिकांश ... किया है। कुछ लोगों ने जात-पात और धर्म के आधार पर समझौता किया, गठबन्धन किया। क्या यह भी रिप्रिजेंटेशन आफ. पीपल्स एक्ट के अन्दर कुरप्ट प्रेक्टिस में नहीं आता है? जो नेता बाहर आकर बड़ी-बड़ी बातें करते हैं उन्होंने आज इस चीज का सहारा नहीं लिया? यदि लिया है तो क्या जो मर्यादाएं हैं उनका हनन नहीं है और 1951 का जो रिप्रिजेंटेशन आफ पीपल्ज एक्ट है उसमें जो कुरप्ट प्रेक्टिसिस है उनमें यह नहीं आता?

16.00 hrs.

क्या हमारा देश जनतान्त्रिक पद्धति के अन्दर चलेगा या जातपात और धर्म के आधार पर? मैं चेतावनी देना चाहता हूं कि अगर जातपात और धर्म का आश्रय लिया गया तो देश के टुकड़े-टुकड़े हो जायेंगे और देश को पीछे तो वे ले जायेंगे ही लेकिन साथ साथ उसी तरह से देश के टुकड़े टुकड़े कर देंगे जिस तरह से अंग्रेजों ने किए थे और हम को सैंकड़ो साल तक गुलाम बनाए रखा। यह सवाल देश तथा सभी पार्टियों के सामने है।

स्वतंत्र और निष्पक्ष चुनावों की बात कही जाती है। यह बात उनको ही करनी चाहिये जो स्वतंत्र और निष्पक्ष चुनाव करने के लिए स्वयं आगे आते हों। लिस्ट सिस्टम की बात भी कही गई है। मैं समझता हूं कि भारत जैसे देश मे यह लागू नही हो पाएगा। क्या इस तरह की व्यवस्था करना हमारी जनतांत्रिक कड़ियों को मजबूत करेगा, यह एक बड़ा भारी सवाल है। जापान और जर्मनी का सवाल उठाया गया है। वे छोटे छोटे देश हैं। दो तीन पोलिटिकल पार्टीज वहां हैं। वहां पर आज अगर लिस्ट प्रणाली ईजाद नहीं हो सकती तो हिन्दुस्तान जैसे बड़े देश के लिए जिस की जनसंख्या कई करोड़ों में है कैसे चल सकती है। हमारा देश जनतंत्र से ओतप्रोत है— हमने अडल्ट एफरेज के सिद्धान्त को कबूल किया है। हमारे देश में लिस्ट प्रणाली नहीं चल सकती है।

यह भी कहा गया कि प्रधान मंत्री हैलीकाप्टर का इस्तेमाल करती हैं, हवाई जहाज का करती हैं। चाहे इंग्लैण्ड हो या अमरीका या कोई दूसरा जनतांत्रिक देश सभी जगह नियमों और कानूनों के अन्तर्गत जहां प्रधान मंत्री की सुरक्षा की खातिर यह आवश्यक समझा गया है। प्रधान मंत्री की सुरक्षा की व्यवस्था करना सभी का कर्त्तव्य है... (व्यवधान)

विधि, न्याय और कम्पनी कार्य मंत्रालय मे राज्य मंत्री (श्री नितिराज सिंह चौधरी) : मैं वाजपेयी जी से पूछना चाहता हू कि क्या वह इतने कमजोर हो गए हैं कि जो प्रस्ताव उन्होने रखा है उस में श्री फूल चन्द वर्मा का बोलते आना आवश्यक है ? अगर ऐसी बात है तो हम लोग भी ऐसा ही कर सकते हैं।

MR. CHAIRMAN: The hon. Member cannot go on interrupting like this. He will be given a chance to speak later and then he can reply. He has been continuously interrupting. I would like to advise him that he should not interrupt in this manner.

श्री नरसिंह नारायण पांडे . प्रधान मंत्री के बारे में मैं दो प्वाइंट रखना चाहता हूं। दुनिया में किसी भी प्रधान मंत्री को प्रोटेक्शन की जरूरत होती है, उसकी सिक्योरिटी की जरूरत होती है। इसके बारे में हमारे देश मे पहले व्यवस्थाये बनाई गई थीं और आज भी बनाई गई हैं और उनका आदर होना चाहिये। सुरक्षा के नाते ही उनको हैलीकाप्टर इस्तेमाल करने के लिए कहा गया है। किसी पोलिटिकल पार्टी के नेता की हैसियत से नही बल्कि प्रधान मंत्री की हैसियत से को सिक्योरिटी उनको आज चाहिये, उसकी व्यवस्था की जानी चाहिये। वह उनको मिलती चली आई है। इसके बारे में कोई दो राय नहीं होनी चाहिये।

रेडियो और टैलीविजन के उपयोग के बारे में भी कहा गया है। यह कहा गया है कि विरोधी पार्टी के लोगों को मौका नहीं मिलता है। इलेक्शन कमिशन ने सभी पार्टियों के नेताओं को बुलाया था और कहा था कि इनके उपयोग के बारे में आप बैठ कर तय कर लीजिए। हमारी सरकार की इसके बारे मे कोई दो राय नही है। वह चाहती है कि आपको मौका मिले। लेकिन वाजपेयी जी की पार्टी अपना रेडियो और टेलीविजन बनाना चाहती है, सुबह से शाम तक प्रचार करना चाहती है अपनी रीति नीति का। इसके लिए वह लाइसंस करनेहेतु सुप्रिम कोर्ट और हाईकोर्ट से भी जा रही है। फंडामेंटल राइट्स हमारे संविधान में सब को हैं। वहा जा कर आप अपनी बात कह सकते है। ऐसा आप लोग कर भी रहे है। क्या नतीजा निकलेगा, सामने आ जाएगा।

मैं चाहता हू कि दलगत राजनीतिक से ऊपर उठ कर आप सभी बातो पर विचार करें। स्वच्छ और निष्पक्ष चुनाव कराने के लिए आपकी भी कुछ जिम्मेवारी है। उसको आप निभाए। कोड आफ कंडक्ट बन सके तो जरूर बनाए और उसका पालन करे। चुनाव कम खर्चीला हो, इस मे भी दो रायें नही है। इसकी भी व्यवस्था हो सकती है। लेकिन हारे हुए जुआरी की तरह से इस सदन में आ कर यह कहना कि चूंकि हम हार गए हैं, राजा साहब श्री पी० के० देव जी हार गए हैं उड़ीसा मे, चुनाव निष्पक्ष नही हुए है, ठीक नही है। यहां आ कर ऐसी बात न करें जो आप और राजा साहब बाहर करते है। ये दोनों मुख्य मंत्री पद के उम्मीदवार थे। आज हम उन की तकलीफ़ और उन की भावनाओं को समझ सकते हैं। जनता ने उन को बहुत करारा जवाब दिया है, और इस लिए आज इस संकल्प को ला कर इस सदन का समय व्यर्थ न करें। वह इस को वापिस लें। रिप्रेजेंटेशन

[श्री नरसिंह नारायण पांडे]

माफ़ रीपल्स एक्ट में उन की सारी भावनाओं का समावेश है और वह चुनावों के लिए बिल्कुल उपयुक्त है और इसके बाद भी कमियां हों तो व्यवस्थाओं तथा कानून को संशोधित करके ठीक किया जा सकता है।

SHRI P. K. DEO (Kalahandi): The edifice of democracy stands on three pillars, free and fair elections, independence of the judiciary and freedom of thought and expression.

SHRI M. C. DAGA (Pali): There should be a timelimit for speeches.

MR. CHAIRMAN: The time has been extended. I was thinking that the topic being important, members should have enough opportunities to express themselves. But if interruptions like we saw just now continue and members take more time, what is to be done.

SHRI M. C. DAGA: There should be a time-limit for speeches.

MR. CHAIRMAN: Yes.

SHRI P. K. DEO: You should have started with Shri Pandey.

श्री मधु लिमये अपना प्रस्ताव पेश करने के लिए मुझे एक मिनट दिया जाये।

SHRI M. C. DAGA: The same points should not be repeated.

SHRI P. K. DEO: I was speaking about free and fair elections. It is the most important of the three pillars which I mentioned earlier and when it is destroyed, then automatically the other two pillars will be destroyed in a constitutional way through a packed legislature. So it is of prime importance that we must have free and fair elections if democracy is to function properly.

From our recent experience in Orissa and UP, I am under compulsion to make some startling revelations here in view of some sordid state of affairs brought to our notice. Corrupt practices have been indulged in to such an extent that it is beyond anybody's imagination. Misuse of Air Force helicopter by the Prime Minister, not only by the Prime Minister but by the Chief Minister of UP and even the high dignatories of the Congress Party on the plea of protection and security, even though that facility was completely denied to Shri Biju Patnaik in spite of his being prepared to pay for it—this is one. Then there has been misuse of the mass media of communication, that is, radio and television. Many a time in this house we have represented that these various media of communication should be managed by corporations in a corporate sector but nothing has been done. They function as a publicity wing of the government in power.

Then there is stupendous misuse of money power. Innumerable jeeps have been sent to Orissa from Haryana and Rajasthan. We verified from the drivers of those jeeps that the number plates were changed, though the jeeps belonged to the police department and various other departments of these two State Governments (*Interruptions*).

SHRI K. NARAYANA RAO: This is a very serious allegation. Unless he can prove it, he should not make it.

SHRI P. K. DEO: I will prove it.

SHRI K. NARAYANA RAO: Before making this allegation, it is his duty as a member....

SHRI P. K. DEO: This is an irrelevant interruption.

SHRI K. NARAYANA RAO: This is a very serious allegation.

MR. CHAIRMAN: As far as possible, try to be objective.

SHRI P. K. DEO: I am making this specific charge. I am prepared to prove it before any commission of inquiry instituted.

SHRI NAWAL KISHORE SHARMA (Dausa): He should not make vague allegations like this.

SHRI P. K. DEO: There has been large scale intimidation and violence by use of guns, lathis and bombs on Swatantra workers by the Congress-hired goondas.

SHRI K. NARAYANA RAO: This is a wild allegation.

SHRI P. K. DEO: There has been destruction of jeeps, houses and property of the Swatantra workers and loot and arson by the hired goondas of the Congress Party. These specific instances have been brought to the notice of the Governor of Orissa particularly those in Loisinga, Bolangir, Nawapara, Kasinga and Baudh constituencies.

Shri R. P. Singh Deo, a sitting Member of the House is still hospitalised as he had been beaten by hired goondas. ....(*Interruptions*). I am not yielding. There has bene the threat of no Central aid to the State of Orissa if voted a non-Congress Government and that threat came from the lips of the Prime Minister; it has been tape recorded....If you want I can play the tape here. Further there was the working up of the caste and class conflicts. The main culprits are those sitting in the benches there. The last minute introduction of chakra as free symbol by the Election Commission, it looks very much like the star, without taking into consideration the views of the opposition parties has confused the voters. Further the date of polling was advanced by two days.

SHRI C. M. STEPHEN (Muvattupuzha): On a point of order. We are discussing a Resolution. If there are points which necessitate any amendment, action has to be taken by the Government. My friend is surveying a larger field and bringing in things which are not even remotely relevant to the Resolution. He can either argue for the Resolution or against it. He has not moved any amendment to the Resolution. He has got to make a speech within the ambit of the Resolution and he could not bring in all sorts of allegations while speaking on this Resolution.

MR. CHAIRMAN: I hope that he will follow at least the spirit of the point of order that has been raised.

SHRI ATAL BIHARI VAJPAYEE: You allowed Mr. Pandey to make wild allegations against my party.

MR. CHAIRMAN: I do agree that he has also brought in certain things which would not be strictly relevant to the matter under discussion. But let us have a healthy and fruitful discussion on a matter of topical interest.

SHRI P. K. DEO: I fully support the Resolution tabled by my friend Mr. Vajpayee for free and fair elections. I am making a few suggestions. There were some mistakes and I say those mistakes should not be repeated. The advancement of the date of polling by two days is not permissible under the Law. The date of polling was fixed for the 24th. There was absolutely no justification to have the date of polling as 22nd February thereby denying the candidates a chance to make a last minute appeal to the voters. The last minute change of presiding officers at the instance of the Congress candidate is a serious matter which should be taken cognizance of by the Election Commission. Sir, rigging of elections has been resorted to by the use of duplicate and spurious ballot papers.

Sir, I now come to counting. I come to the Dhenkanal constituency, from where Mrs. Nandini Satpathy contested. Mrs. Nandini Satpathy was trailing, behind by 800 votes. Suddenly, lights went off. In the meantime, Mrs. Chandrika Mohapatra, her sister appeared on the scene. When the lights came after some time, she was leading by 2000 votes. This has to be enquired into. Similarly in the case of Sundergarh constituency, according to a telegram received by us, bunches of ballot papers were found with a different marking.

SHRI C. M. STEPHEN: Sir, on a point of order. This cannot be taken lightly. On this Resolution principles have not to be discussed. We should not go against the spirit of the Resolution. He is now bringing in, the name of Mrs. Nandini Satpathy, her sister and some other constituency. The House is being regaled with the whole history. Are we within the ambit of the Resolution, when making these allegations? Serious allegations are being made.

SHRI P. K. DEO: These are some unpalatable truths.

SHRI C. H. MOHAMMED KOYA (Manjeri): Sir, the Resolution starts with these words:

> "This House expresses concern over the growing influence of money-power and abuse of official machinery in elections...."

He is only quoting examples of abuse of official machinery.

SHRI C. M. STEPHEN: Is this abuse of official machinery?

MR. CHAIRMAN: Mr. Deo there are normal judicial procedures, by which you can represent against these kinds of abuses. But, I presume, the intension of the Resolution was to highlight constructive suggestions pertaining to the subject matter of the Debate.

SHRI P. K. DEO: I am going to strengthen his hands.

MR. CHAIRMAN: Why don't you set up high standards by concentrating on constructive suggestions?

SHRI P. K. DEO: These are constructive suggestions. I am making these, so that such things may not be repeated in future. So far as counting in Sundergarh constituency is concerned, bunches of ballot papers were found with a different marking. We received a telegram to that effect. I mentioned this to Mr. Swaminathan. *(Interruptions)*

I immediately telephoned the Chief Election Commissioner. He assured me that the announcement of the results will be withheld and further enquiries will be made. But, without any further enquiries, the announcement was made and I got a reply from him that in this country we have got a defective communication system that he could not contact the Presiding Officer. Another interesting factor is that of the presence of the IG (Vigilance) Bengal, who has perfected the art of rigging. Earlier, he had come to Cuttack during the Cuttack bye-election. He was also sent to Jammu and Kashmir and Bangladesh. He appeared at the Cuttack Circuit House on the 20th of February. Then, we all know what happened. All these things will be revealed in the election petition. Sir another thing is the 'Task Force Blast' a wing of Central Intelligence was kept at the disposal of the Orissa Governor to liquidate the Opposition. This partisan attitude of Orissa Governor has been testified by no less a body than the Orissa High Court. This partisan attitude of the Orissa Governor is well-known to everybody.

Now, there is a very big question mark. Is democracy going to survive in this country? If so, how? It cannot survive when there is rigging of elections. Free and fair elections is the safety valve to ventilate the grievances and the resentment of the people, and to effect a smooth change over in a constitutional way without any blood-shed. The other alternative is to follow the path of Gujarat, a mass upsurge in a peaceful and non-violent manner. Sir, otherwise, the valcano of violence is bound to erupt and you cannot stop it. I take this opportunity to suggest that such an amendment should be made to the election law. At the same time, provision should be made for proportional representation so that the actual representation of the people could be reflected in this House.

I also agree with the suggestion made by Shri Vajpayee to provide election grants. Then as recommended by the Wanchoo Committee, radio time should be given to all parties. The voting age should be reduced to 18. There should be prohibition on the use of aircraft, helicopters by Ministers. The counting of votes should be done boothwise and immediately after the polling has been done, as in UK.

Lastly I would submit that a high-powered commission should be appointed, consisting of Supreme Court Judges, to go into the conduct of elections in UP and Orissa recently.

SHRI B. R. SHUKLA (Bahraich): Mr. Chairman, I extend my qualified support to some portion of the Resolution moved by Shri Atal Bihari Vajpayee, irrespective of party considerations. The opening sentence of the Resolution says:

"This House expresses concern over the growing influence of money-power and abuse of official machinery in elections.."

I submit that there is no doubt that there is growing use of money power, but there is no corresponding influence over the electorate so as to cause concern in this House. In the 1971 elections to Parliament the money bags were spurned by the electorate. The relics of feudalism were defeated in their own dens. The captains of industry, the financial magnates and persons belonging to the princely order who participated in the elections were all routed. In the 1972 elections the business lobbies ganged up to defeat the socialist policies of the Congress but they were rejected by the people. So, it was not because of the money, or lack of money, that the results of elections were decided one way or the other. I bet that Shri Atal Bihari Vajpayee is the best devotee of the cultural tradition of India. We say *Satyamera Jayate*. It is the truth that ultimately prevails and not the money.

SHRI ATAL BIHARI VAJPAYEE: Ultimately and not immediately.

SHRI B. R. SHUKLA: He has been given three innings to play. He played first in 1971, then in 1972 and now he has played again in 1974. I do not know how many chances he wants to play.

So, the past events show that money has absolutely no effect or influence over the result of the elections. Therefore, he need not be worried about it.

As regards the misuse of official machinery, the very fact that Ministers in different parts of the country have been not only defeated but routed, irrespective of whether they belonged to the SVD Government, or the Congress Party Government, shows that there is no substance in the charge of misuse of official machinery.

Then he makes a suggestion that recognised political parties should be given election grants. I am afraid, I cannot support this part of the Resolution. Firstly, because there are some members who are not affiliated to any recognised political party. There are so many independents. It is a pity that independents are not getting fair representation. The political parties so manage to organise themselves in such undesirable and clandestine manner that the voice of truth, the voice of reason is relegated to the background. Take an independent like Shri H. N. Kunzru, who played a very effective role. Or, take the case of Shri Krishna Menon, who is an independent member. Do you think that his contribution to the cause of this country is in any way inferior in quality to that of any of the best members of any recognised political party? I think, every Independent person in this country has a right to fight elections. If this part of the Resolution is accepted by the House, it will be a discrimination, a very invidious type of discrimination, against those Independent persons whose quality we have to honour and we have to recognise.

Moreover, if there are grants to be given to recognised political parties, who knows that party bosses would

[Shri B. R. Shukla]

manage in a very dishonest manner? There will be some favourites of theirs to whom they would give more money and there will be some to whom they would not like to give money and they would sabotage their elections. Sabotage is the order of the day of so many parties. Let us frankly admit the position prevailing in the country. There are unrecognised parties also. So, in order to gain recognition, they have to wait for some time. Would not those parties be rather on an unequal footing?

Then, this will mean that there will be an unnecessary strain on our economy which is already in a very bad shape.

Further, the Resolution says that the recommendation of the Joint Committee on Amendments to Election Law regarding equal radio-time for recognised political parties, be implemented. I would say that this part of the Resolution may be accepted....

AN HON. MEMBER: Not equal, proportionate.

SHRI B. R. SHUKLA: I think, only the Presidents of the recognised political parties or their nominees should be given an equal opportunity to speak out in support of their manifesto. To that limited extent, this part of the Resolution may be accepted.

As regards making of Election Commission a multi-member body, I have not been able to appreciate it. The Election Commission, by and large, has been very fair, free and impartial in this country. Whenever a team loses the game, it always ascribes blame to the umpire. Therefore, those parties which have not been very fortunate in the elections always question the methods adopted by the Election Commission. I would say, the Election Commission, the Supreme Court, the High Courts, the judiciary, the Comptroller and Auditor General, the Members of the Public Service Commissions, by and large, have been very independent and effective. Therefore, I do not accept this part of the Resolution.

As regards reducing voting age to 18 years, I am afraid, this is not desirable. They belong to a very explosive and inflammable material; they are very emotional type of people. I think, this point has been discussed a number of times in the House. Therefore, I will not go into the details of it.

So far as the List System is concerned, I am afraid, this will be giving unnecessary power of patronage in the hands of all parties. Because the moment they give the list, it is for them to select the candidates. They would be showing favouritism to their own stooges in the party. I oppose it.

I support that the counting of votes be conducted booth-wise. Because the parties should know their respective strength and weakness in a particular part of the constituency. Although this practice has been discontinued on account of vicitimisation of certain sections of people when they come to know that they have not fared well, I accept this part of the Resolution that the parties should know their strength and weakness in a particular part of the constituency.

With these words, I would appeal to Shri Atal Bihari Vajpayee to withdraw the Resolution. The House should feel grateful to him. Though it cannot extend its support, at least it can appreciate his point of view that he has tried to give an opportunity to the House to go into certain fundamental matters which affect us all.

श्री मूल चन्द डागा (पाली): सभापति जी, चुनाव प्रणाली सही होनी चाहिए कम खर्चीली होनी चाहिये—इस बात में कोई दो राये नहीं हो सकती। मेरे से पूर्व बोलनेवाले जो वक्ता थे, मैं उन की बात को नहीं मानता—वे 18 वर्ष के नौजवान को वोट देने से वंचित करना चाहते हैं—यह बिलकुल गलत बात है। आज लोकतन्त्र में जो हमारा युगधर्म बन चुका हैं उस में उन को भी

अधिकार होना चाहिये वे अपने मत का इस्तेमाल कर सकें। आप की ज्वाइन्ट कमेटी ने भी माना था कि 18 वर्ष का पढ़ा लिखा लड़का आज कानून की दृष्टि में बालिग है, अदालत में बयान दे सकता हैं, काम-धन्धा कर सकता है तो फिर उस को मत से वंचित न कीजिये। लोक तन्त्र को फैलाने में जो सहायक बन सकता है, उस को आप पीछे खीचना चाहते हैं। सरकार को इस बात को मान लेना चाहिये कि जो 18 वर्ष का बालिग है, चाहे स्त्री हो या पुरुष हो उस को अपना मत का पूरा अधिकार होना चाहिए। मान लीजिये एक परीक्षा होती हैं, उस परीक्षा में जो निश्चित समय होता है उस में एक को पूरे साधन और सुविधा ये उपलब्ध करें और दूसरे को वे साधन या सुविधाये उपलब्ध न हो तो वह तो ठीक नहीं है। जो तीन घन्टे परीक्षा में बैठता है उस को वे सुविधायें उपलब्ध होनी चाहियें जो दूसरों को उपलब्ध हैं।

उस समय बलवंत राय मेहता जी ने कहा था कि हमारे साधन और साध्य पवित्र होने चाहिये हमारी आज की चुनाव प्रणाली में हमारे ग्रामीण क्षेत्रों में आज भी पूंजीपति धनीवर्ग चुनाव में आगे आ जाते हैं और जो गरीब आदमी है वह आगे नहीं आ पाता, उस को आगे लाने के लिये हम को उपाय ढूंढ़ना होगा। चुनाव आज महगा हो गया है-- इस बात को हम किसी रूप में कहें या न कहे लेकिन यह सच्चाई है कि ईमानदार आदमी नेक तबियत का आदमी अगर अपनी बात को रखने विधान सभा में जाना चाहता है तो जा नहीं सकता, क्योंकि उस के पास साधन उपलब्ध नहीं है, इन साधनों की सीमामुर्कारिर करनी होगी। एक आदमी के पास 50 जीपें है, लेकिन दूसरे के पास केवल 4 जीपें हैं एक आदमी के पास पूरी सुविधायें हैं, दूसरे के पास नहीं है तो बताइए वह कैसे चुनाव जीत सकता है। इस लिये मैं ऐसा मानता हूं कि हमें चुनाव को कम खर्चीला बनाना होगा, हम को ऐसी प्रणाली ढूंढनी होगी जिस में एक साधारण व्यक्ति भी चुनाव लड़ सके।

इस का सब से बड़ा उपाय यह है कि हम को सब के साधन बरावर करने चाहिये, साधनों की सीमा एक सी होनी चाहिये। यह नहीं हो कि एक को घोड़ा दे दिया और दूसरों पैदल चल रहा है। प्रत्येक चुनाव क्षेत्र में मतदाताओं को मालूम होना चाहिए कि जो चुनाव लड़ते है उन के साधन स्वच्छ हैं, पवित्र हैं और सीमा के अन्दर हैं। ऐसे चुनाव से जो जीत कर आएगा, वह अपनी ईमानदारी से अपने सिद्धान्तों के आधार पर अपनी नीतियों के आधार पर चुन कर आएगा। मैं इस बात को नहीं मानता कि चुनावों के दिनों ज्यादा शिलान्यासों से असर पड़ता है, चुनावों का इस बात से कोई सम्बन्ध नहीं है– मतदान इस से प्रभावित नहीं होता है।

कुछ लोग धर्म और जाति के आधार पर चुनाव जीतने की कोशिश करते हैं–यह एक गलत परम्परा है। हमें जाति और धर्म की दीवारों को तोड़ना चाहिए। अगर ये दीवार नहीं टूटती हैं तो हम हिन्दुस्तान में जो एकता कायम करना चाहते हैं वह कायम नहीं हो सकेगी। आज हिन्दुस्तान में जाति और धर्म के नाम पर जो शोषण की प्रवृत्ति चल पड़ी है हमें उस के खिलाफ कदम उठाना चाहिये। और यह कदम तो सही है। आज कल का मतदाता पार्टी की नीतियों को समझता है, यह बात नहीं कि नहीं समझता है। लेकिन एक बात जरूर है कि कई जगहों पर कई चुनावों में हम ने यह देखा है कि आप के सरकारी आदमी निष्पक्ष होते हुए भी कभी-कभी वह भी चक्कर में आ जाते है। और इस प्रणाली में हमें एक्शन लेना चाहिए इसलिए जो माननीय वाजपेयी जी ने प्रस्ताव रखा है उस में जोइंट कमेटी की रिपोर्ट भी है इलेक्शन कमीशन के पास उन की रिकमन्डेशन को आप इमप्लीमेंट करना चाहते हैं कि नहीं? उस में सब पार्टियों के लोगों ने बैठ कर विचार किया

[श्री मूलचंद डागा]

था लेकिन उस पर कोई अमल नहीं हुआ। कभी कभी यह होता है कि रिपोर्टस को कोल्ड स्टोरज में रखा जाता है।

(श्री नीतिराज सिह चौधरी) : कोल्ड स्टोरेज में नहीं है।

श्री मूल चन्द डागा : कोल्ड स्टोरज में नहीं हैं तो उस पर एक्शन लीजिये। जब हम सरकार को कहत हैं कि हमार निर्णय का इम्प्लीमेंटेशन होना चाहिये तो उस पर अमल नहीं होता है। फिर क्या फायदा कमेटियां बनाने से इसलिये आप इस रिपोर्ट को कार्य रूप में परिणत कीजिय यही मेरा कहना है।

SHRI C. H. MOHAMED KOYA (Manjeri): The time has come for us to ponder over the question whether any change is necessary in the election system of the country. The Parliament and the Assemblies are constituted on the British model and they do not truly represent the voters. Even though in the UP elections Congress came back with a thin majority, the percentage of votes they got was only 29 or 30 and so the Assembly is not truly representative of the people. Therefore, the time has come when we should think of some other system of democracy than the present one like proportional representation with cumulative voting or any other system where the people's will be truly reflected.

Another thing. Many irregularities have been pointed out as also in the influence of money in the elections. I was working in the UP elections. I found money was flowing like water. A lot of black money was spent. Whether it influenced the voters or not is a question on which I cannot sit in judgment, but if this money was not spent by the Parties, I do not know what would be the result. It is a bad practice. A lot of money was collected from big business by using official pressure.

What did happen in UP? The government was put in cold storage. There was no democratic Government at the that time and only on the eve of the elections a government was imposed. I would suggest a system by which the government goes out of office on the eve of the elections, the ruling party will also contest and there should be President's rule in all the States on the eve of the elections.

SHRI NARSINGH NARAIN PANDEY: Why President's rule? What happened in Kerala?

SHRI C. H. MOHAMED KOYA: There were a lot of complaints about official intereference in the elections. We will have to think of some other system.

Another thing, the Government officials are now put in charge of elections as presiding officers. They will have to be loyal to the Government. Cannot we think of some other system by which the Election Commission appoint officers to conduct the elections.

SHRI VASANT SATHE (Akola): For once, the Muslim League is supporting the Jana Sangh. That is a good point.

SHRI ATAL BIHARI VAJPAYEE: They have been supporting Congress till now.

SHRI VASANT SATHE: Now there is a change.

SHRI C. H. MOHAMED KOYA: The Congress Member who just sat down said that he supports Mr. Vajpayee's resolution partially Congress can support them partially and fully. I am not supporting Jan Sangh, I am supporting certain points of Mr. Vajpayee's resolution. What is democracy if I cannot support, if I think it is worth supporting?

There is official interference for example in the constituency of Moradabad West. The candidate told me that voters were intimated. The opposition parties have complained that ladies were not allowed to vote in Moradabad rural area.

I will tell you another instance. The officers of the Government who were under UP Government were the counting officers. In Saharanpur, Dr. Tahir Hussain was leading by 400 votes when the lights suddenly went off. Power failure came to rescue of the ruling party. When the current was restored the Congress candidate was declared. elected. An interesting aspect of the incident was that while AIR declared this person elected by 1700 votes, the election record showed him winning by 300 votes. All these things show that there is something wrong somewhere. All is not well in the State of Denmark. Mr. Piloo Mody produced yesterday a ballot paper in the House. We can also produce from Moradabad area where Ballot papers were torn off.

16.47 hrs.

[SHRI VASANT SATHE *in the Chair*]

In Rae Bareli, the Home constituency of the Prime Minister, votes were counted and recounted four times and each time the result was different. The first count gave BKD 24 votes more. The second count gave BKD 2 votes less than the Congress candidate. On the third count BKD was found winning by 26 votes. And on the fourth count ruling Congress as declared elected by 32 votes.

In Moradabad city when the candidate was defeated by 85 votes or so, he asked for recount. The rule says that it must be recounted. But it was not recounted. They say they have got the machinery of Election commission etc. and that they will look after. But what I am saying is that the Government officials are misusing the power. Whichever Government comes to power they have to serve under them. They are misusing their influence to do such kinds of things.

SHRI S. A. KADER (Bombay-Central South): Who won in Moradabad election?

SHRI ATAL BIHARI VAJPAYEE: You were defeated.

SHRI C. H. MOHAMED KOYA: I say that the officers. I don't say Congress. Don't think officers are always with the Congress. Don't pooh-pooh these things. You should take these things seriously. Always Congress will not remain in power; you will have to bear in mind that somebody else also will be in power. Voting should be foolproof. All these things which I mentioned should be avoided. Elections should be made free and fair.

श्री एस० एम० बनर्जी (कानपुर) : मैं मुस्लिम लीग के माननीय सदस्य का भाषण सुन रहा था । उत्तर प्रदेश की बातें उन्होंने बताई हैं । लेकिन फीरोजाबाद में जहां चूड़िया और बैंगल्ज बनती है, इनका कैंडीडेट जीता है । जो प्रस्ताव वाजपेयी जी ने रखा है उस में कुछ अच्छी बाते हैं । चुनाव पर खर्चा कम होना चाहिये । सरकारी साधनों का दुरुपयोग नहीं होना चाहिये । इन चीजों को मैं मानता हूं । 1971 के चुनाव में मैं आपको बताना चाहता हूं कि जन संघ के भाई भी मेरे खिलाफ लड़ रहे थे । गलत चीज को भी वे सही समझने तब लगे गए । उन्होंने समझा कि हम जीत रहे हैं । जीत मनाने के के लिए सवारी के लिए उन्होने हाथी मंगा लिया । लेकिन जब मैं साठ हजार वोटों से लीड करने लग गया तो हाथी को वापस भेजने की उन्होने कोशिश की । लेकिन हमारे लोग कहां चूकने वाले थे । उन्होंने हाथी खुद ले लिया और उसको सजाया । मैं समझता हूं कि जहां तक चुनावों का सम्बन्ध है हम सब को अपना दिल टटोलना चाहिये । मुस्लिम लीग के दोस्तों की मैं बड़ी इज्जत करता हूं । लेकिन मैं पूछना चाहता हूं कि जो भाषण इस चुनाव में उत्तर प्रदेश में उनके हुए क्या वाकई में वे ऐसे थे कि मुल्क की इकतसादी हालत अच्छी हो सकती थी । मैं उन से पूछना चाहता हूं कि जो 27 लाख बुनकर बेबसी की हालत में, बेकसी की हालत में उत्तर प्रदेश में जीवन गुजार रहे हैं और पैसे पैसे के लिए मुहताज हैं,

[श्री एस० एम० बनर्जी]

कभी उन्होंने उनके लिए एक आंसू भी बहाया है ?

वे नौजवान मुसलमान जो 1947 के बाद पैदा हुए जिन्होंने देखा नहीं बहनों का सुहाग लुटते हुए, देखा नहीं हिन्दू-मुसलमानों का कत्लेआम होते हुए, देखा नहीं फिरका परस्ती का नतीजा, वे आप की बातों में नहीं आ सकते हैं। कानपुर शहर में विक्टोरिया मिल बन्द पड़ी है और वहां चार हजार में से दो हजार मुसलमान काम करते हैं। वहां आप का हरा झंडा जाते हुए किसी ने नहीं देखा है। हा लोगों ने वहां लाल झंडा ले कर गिरफ्तारियां दी है। कोपर एलन जो सब से बड़ा चमड़े का कारखाना है वहां कम से कम तीन हजार मुसलमान काम करते हैं। उन गरीबों के लिए भी आपने एक आंसू बहा लिया होता। लेकिन आप आंसू किस के लिए बहाते हैं, बशीर साहब के लिए जी जे० के० के पार्टनर है।

कानपुर की बात मैं कहता हूं। वहां पांच सीटें शहर की हैं। मुस्लिम लीग लड़ी सीढ़ी ले कर। हरा परचम ले कर वह गली गली में घूमी और प्रचार किया कि यह तुम्हारा झंडा है कहा कि रोजी रोटी की लड़ाई तो कुत्ते भी लड़ते हैं लेकिन हम लड़ाई लड़ते हैं दीन के लिए, ईमान के लिए, कुरान के लिए। लेकिन क्या हुआ ? संजीदा मुसलमान समझ गए कि वह दाढ़ी और चोटी की लड़ाई नहीं है, रोजी और रोटी की है और वे हरे परचम के नीचे नहीं गए, मुसलिम लीग की सीढ़ी पर चढ़ कर उन्होंने मुसलिम लीग को और जन संघ को झुकाया। (व्यवधान)।

मैं बेकारी की हालत में चुनाव लड़ा 1957 में। मुझ जैसी नाचीज को कोई जानता नहीं था। कानपुर के हिन्दू, मुसलमान, सिख ईसाइयों ने इस जर्रे को आफ्ताब बनाया। चौथी मर्तबा मैं जीता हूं। आफिशल मशीनरी का इस्तेमाल न हो यह ठीक बात है और हम नहीं चाहते हैं कि उसका मिसयूज़ हो। लेकिन पी० के० देव साहब ने कहा है कि जब उनके जीतने की बारी आई, उनके वोटों की गिनती शुरू हुई तो बत्ती गुल हो गई इसको मैं नहीं मानता हूं. यह लचर दलील है। यह तो वैसा ही मजाक है जैसा बलराज मधोक साहब का इनविज़िबल इंक का था। वाजपेयी जी जब जीते तो इनविजिबल इंक विजिबल हो गई लेकिन उनके केस में इनविजिबल रह गई।

रिगिंग होती है, इसको मैं मानता हूं। बी० के० डी० के चरण सिंह साहब लाठी के जोर से इस चुनाव में उतरे थे, लाठी के जोर से गरीब हरिजनों आदि को उन्होंने वोट नहीं देने दिया। वैस्टर्न यू० पी० में आप जाएंगे तब हरिजन कहते हैं कि उन्होंने जब कहा कि हमें वोट देना है तो उनको कहा गया कि बस चौधरी तुम्हारे दरवाजे तक आ गया। तुम्हारा वोट हो गया। ये जो तरीके हैं क्या इनका कंडमनेशन नहीं होगा ?

यह भी कहा गया है कि रिजेक्ट बहुत इनके वोट हुए हैं। पच्चीस परसेंट हुए होंगे। लेकिन अगर वोट बक्सों में डाले ही नहीं तो निकलेंगे क्या ? (व्यवधान) 1957 का चुनाव मैं कांग्रेस के खिलाफ जीता। पांचों असेम्बली की सीटें कांग्रेस वालों ने जीतीं। जेल में होते हुए मुझे लोगों नें जिताया। लोग आज काफी जागरूक हैं, सचेत हैं। यह ठीक है कि प्रधान मंत्री हैलीकाप्टर में फाउंडेशन स्टोन ले कर घूमीं। उत्तर प्रदेश में दहशत फैल गई थी कि कहीं किसी के सिर पर कहीं कोई पत्थर न आ गिरे और उसका सिर फूट न जाये। यह अच्छा है कि पता ही नहीं चलता था कि वह कहां जाती हैं, कहां रहती हैं।

जहां तक वोट के अधिकार का सवाल है 18 साल के नौजवानों को वोट का अधिकार मिलना चाहिए। कंशस्टीटयूशनल

मीज को छोड़ कर अपने हाथ में दूसरी चीज जो लेना चाहते हैं उसको वे तब नहीं लगें।

वांचू कमेटी की सिफारिशों के अनुसार मैं चाहता हूं कि चुनाव लड़ने के साधन सब को मिलने चाहिएं। ऐसा नहीं होना चाहिए कि किसी के पास जीप भी हो तमाम चीजें हों, ट्रक भी हो, ट्रेलर भी हो और दूसरे आदमी के पास कुछ भी नहीं और वह साइकल रिक्शा में घूमता रहे और जहां तक उसको पहुंचना हो वहां तक वह पहुंच भी न सके। अटल जी ने इलैक्शन एक्सपेंसिस घटाने की जो बात कही है वह जरूर होना चाहिए। कुछ सुझाव भी उन्होंने दिये हैं। उन पर भी विचार होना चाहिए।

फिरकापरस्ती के आधार पर जो चुनाव जीतना चाहते हैं उन पर आज नहीं तो कल आपको बंदिश लगानी पड़ेगी। फिरका-परस्ती कभी भी मुल्क की इक्तसादी हालत को अच्छा नहीं करेगी। मुल्क की एकता के लिए यह खतरनाक है। तहजीब और पमद्दुन कायम रहे हमें एतराज नहीं है। लेकिन यह नहीं हो सकता है कि हिन्दू और मुसलमान, मजहब के आधार पर अपनी अपनी जमातें मुनज्जम करें। मैं वाजपेयी जी से आशा करता हूं कि वह घोषणा करेंगे कि जातपात के नाम से जो वोट मांगे उसका वह विरोध करेंगे उसको नहीं होने देंगे।

यह ठीक है कि उम्मीदवारों की तरफ से पैसा खर्च होता है। लेकिन अब लोग काफी सयाने हो गये हैं। मैंने अपनी आंखों से देखा है कि निशा की कालिमा में वोट खरीदे जाते हैं और उषा की लालिमा में वोट डाले जाते हैं। चुनावों में इतना पैसा खर्च करने का फल यह हुआ है कि कुछ लोग मनाते हैं कि हर साल इलैक्शन हो---कोई कंबल देगा कोई पैसा देगा।

मेरे मुअजिज दोस्त श्री इब्राहीम सेट भी बैठे हुये हैं और मेरे नौजवान साथी श्री अटल बिहारी वाजपेयी भी बैठे हैं। मैं उन को बताना चाहता हूं कि उत्तर प्रदेश के चुनावों में सिद्धात की लड़ाई ज्यादा हुई और पैसे की लड़ाई कम हुई। कानपुर गणेशशंकर विद्यार्थी का शहर है जिन्होंने हिन्दु-मुस्लिम एकता के लिए शहादत पाई थी। कानपुर मौलाना हसरत मोहानी का भी शहर है। हम लोगों ने साबित किया है कि यह शहर गणेश शंकर विद्यार्थी और मौलाना हसरत मोहानी का शहर था, है और हमेशा रहेगा---वह न नाथूर म गोडसे का और न मुस्लिम लीग का शहर बनेगा।

श्री नवल किशोर शर्मा (दौसा) : सभापति महोदय श्री वाजपेयी द्वारा प्रस्तुत संकल्प का मैं आंशिक रूप में समर्थन करने के लिए खड़ा हुआ हूं ------(व्यवधान) क्योंकि मुझ में अपनी अक्ल है किराये की नहीं। इस संकल्प में जो भावनायें व्यक्त की गई हैं मैं उनका स्वागत करता हूं। इससे इन्कार नहीं किया जा सकता है कि हमारे देश में चुनाव बहुत महंगे होते जा रहे हैं। भले ही विरोधी दल के लोग सत्ता-पक्ष पर यह आरोप लगायें कि वह बड़े सेठो बिड़ला और टाट से ब्लैक मनी ले लेता है और उस के कारण उस की अनगिनत जीतें होती हैं और इस तरह चुनावों में पैसे का दुरुपयोग होता है, लेकिन तथ्य अगर कोई है---और तथ्य को हमने उत्तर प्रदेश के चुनावों में हाल ही में देखा है और हमने स्वयं अपने चुनाव भी लड़े हैं ---तो वह यह है कि जितना खर्चा रूलिंग पार्टी करती है, जितनी जीपें रूलिंग पार्टी के पास होती हैं उस से अगर ज्यादा नहीं तो ड्योढ़ी जरूर विरोधी दलों के पास होती हैं। मुझे इस बात का पता है भले ही माननीय सदस्य इस से इंकार करें। (**व्यवधान**) अगर इस प्रस्ताव का मंशा यह है कि एक दूसरे पर कीचड़ उछालें तो इस को लाने का कोई मतलब नहीं है। लेकिन अगर इस प्रस्ताव के लाने का उद्देश्य यह है कि हमारे चुनाव की व्यवस्था वाकई उपयुक्त हो, देश की परिस्थिति के लायक हो और उससे प्रजातन्त्र मजबूत हो

[श्री नवल किशोर शर्मा]

तो हमें तथ्यों को मानने में हिचकिचाहट नहीं होनी चाहिए ।

में स्वीकार करता हूं कि रूलिग पार्टी के उम्मीदवारों ने भी निर्धारित सीमा से ज्यादा रुपया खर्च किया है । इस से इन्कार नहीं किया जा सकता है कि इस सदन में शायद ही कोई ऐसा मेम्बर होगा जो निर्धारित सीमा के आधार पर रुपया खर्च करके इस सदन में आया हो । लेकिन प्रश्न यह है कि खर्चे की कमी कैसे हो । में समझता हू कि यह कमी किये बिना चुनाव में एक अच्छे और भले आदमी का आना सम्भव नहीं है । और अगर कोई आ भी जाता है तो कई दफा उस को उल्टे-सीधे काम करने के लिए मजबूर होना पड़ता है । मैं मानता हू कि चुनाव का खर्चा कम करने की व्यवस्था होनी चाहिए. और इस सम्बन्ध में वांचू कमीशन ने जो सिफारिश की है मैं उस का स्वागत करता हूं । चुनाव का खर्चा कम करने के लिए कुछ न कुछ अवश्य किया जाना चाहिए । यदि रेकनाइज्ड पोलीटिकल पार्टीज को चुनाव के खर्च के लिए कोई धनराशि दी जाये तो शायद वह एक सुन्दर उपाय हो सकेगा और सरकार को चुनाव को धन की बीमारी से दूर हटाने के लिए इस बारे में उचित कदम उठाने से पीछे नहीं हटना चाहिए ।

इस बारे में दो रायें नहीं हो सकतीं हैं कि चुनाव फेयर होना चाहिए, उस में हर आदमी को वोट देने का अधिकार होना चाहिए और उस में सरकारी हस्तक्षेप नहीं होना चाहिए यह बात बड़ी आसानी से कही जा सकती है कि रूलिंग पार्टी के लोग चूंकि सरकार में बैठे हुये हैं, इस लिए सरकारी मशीनरी का उपयोग उन के हित में होता है । लेकिन यह कहना बहुत सही नहीं है । अभी मुस्लिम लीग के मित्र मुरादाबाद के बारे में जिक्र कर रहे थे । वहां जो कुछ भी हुआ हो, लेकिन वहां से कांग्रेस का उम्मीदवार नहीं जीता :

चुनाव की निष्पक्षता के लिए यह जरूरी है कि भले ही किसी दल की सरकार हो, सरकारी मशीनरी निष्पक्ष हो । लेकिन मैं मानता हूं कि अधिकांशत सरकारी मशीनरी निष्पक्ष होती है—उसमें कमजोरी हो सकती है, चुनाव की व्यवस्था करने में घबराहट हो सकती है और उसकी जजमेंट में गलती हो सकती है—, लेकिन यदा-कदा कुछ इन्स्टान्सिज देखने को मिलते हैं, जिन में सरकारी मशीनरी के लोग इस या उस कैंडीडेट के पक्ष में काम करते हुये, या अनियमितता करते हुये देखे गये हैं । मैं समझता हूं कि उन केसिज में सरकार को सख्ती से काम लेना चाहिए और आर्डिनरी प्रोसीजर्ज को लागू कर के उन लोगों के खिलाफ एक्सपीडीशसली कार्यवाही करनी चाहिए, ताकि चुनाव में किसी भी कैंडीडेट के पक्ष या विपक्ष में किसी भी तरह से सरकारी दखल न हो ।

आज चुनाव में सब से भयंकर बात यह हो रही है कि लोगों को वोट नहीं देने दिया जाता है, जिसे रिगिंग आफ पोल कह सकते हैं, जिस की चर्चा श्री समर गुह कर रहे थे । मैं नहीं जानता कि उन की वह बात कहां तक सही है : मैंने हाल ही में उत्तर प्रदेश के चुनावों में—और अपने निर्वाचन-क्षेत्र में भी—देखा है कि कुछ गांवों में कुछ जातियों का बाहुल्य होता है, और यदि उन में से किसी जाति-विशेष का कोई उम्मीदवार होता है, चाहे वह विरोधी पक्ष का हो और चाहे शासक दल का हो, तो बहुसंख्या जातियों के लोग वहां के अल्पसंख्याक लोगों को, खास तौर से हरिजनों को, वोट नहीं डालने देते हैं ! अभी एक मित्र ने कहा कि ये लोग उड़ीसा में हार गये, तो आज इल्जाम लगा रहें हैं : मैं उस द्रष्टि से नहीं कह रहा हूँ । में फफोले फोड़ने की

बात नहीं कर रहा हूँ। मेरे सामने वह सवाल ही नहीं है।

मेरा विश्वास है कि इस देश में इन चुनावों से जनतन्त्र मजबूत हुआ है, भले ही माननीय सदस्य कहे कि हम उत्तर प्रदेश में 30 प्रतिशत मतों के आधार पर सरकार बना रहे हैं, या हम उड़ीसा में अल्पमत के आधार पर सरकार बना रहे हैं। माननीय सदस्यों को यह मानना पड़ेगा कि हमारे देश का मत-दाता निश्चित रूप से बहुत जागरूक मत-दाता है, प्रजातन्त्र के प्रति उस की आस्था बहुत गहरी हो गई है, और इस का प्रमाण यह है कि उत्तर प्रदेश में मतदाताओं ने कांग्रेश को जिताया। उन के सामने आर्थिक कठि-नाइयां थीं और रोजमर्रा की आवश्यक चीजें उनको नहीं मिलती थीं, लेकिन उन की समझ में आया कि उन को एक स्थायी सरकार चाहिए, उन को ऐसी सरकार चाहिए, जो उन की रक्षा कर सके, जो देश को प्रगति के रास्ते पर आगे ले जा सके। उन्होंने देखा कि विरोधी दल इस लायाक नहीं हैं और इस लिए उन्होंने कांग्रेस को जिताया। यही उड़ीसा में हुआ, जहां के बारे में सब लोग यह समझते थे कि कांग्रेस कभी जीतने वाली नहीं है, जहां कांग्रेस को रिटन आफ समझा जाता था—वहां भी कांग्रेश जीती, क्योंकि जनता ने समझ लिया कि विरोधी इस लायक नहीं हैं कि वे सरकार बना सकें :

इस लिए विरोधी दल के माननीय सदस्य अपनी गलतियों को हमारे सिर न मढ़े गलती उन की है। वे संगठित नहीं हो पाते हैं और जनता के विश्वास के लायक नहीं बनते हैं। वे कहते हैं कि रिगिंग आफ पोल्ज हुआ रिगिंग आफ पोल्ज नहीं होना चाहिए। मेरी जानकारी है कि बहुसँख्याक जातियों के लोग अल्पसँख्यक लोगों को वोट नहीं डालने देते। यह प्रवृत्ति बहुत खतरनाक है। इसलिए इसके बारे में गम्भीर तरीके से सोचा जाना चाहिए। वोटर को वोट देने के अधिकार की स्वच्छन्दता होनी चाहिए और उसको वोट देने के बाद किसी तरह का हैरसमेंट बहुसँख्यक लोगों के द्वारा न हो। इस की जिम्मेदारी सरकार को लेनी चाहिए। मुझे मालूम है कि मथुरा जिले में अभी यू पी० में क्या हुआ? वहां का नग्न दृश्य था—वहां के बहुसँख्यक लोगों ने, एक दल के लोगों ने, एक जाति विशेष के लोगों ने, दूसरे लोगों को वोट नहीं देने दिया। एक माइनो रिटी के कन्डीडेट थे, शादाबद में उन के चुनावक्षेत्र में चुनाव के दिन यह हालत थी कि कोई उन का झन्डा ले कर वहश जा नहीं सकता था। जब तक बी० के० डी० का झण्डा न हो, तब तक कोई उस गांव के पोलिंग बूथ में नहीं घुस सकता था। यह हालत वहां रही है। इस लिए में यह महसूस करता हूँ कि चुनाव कानून में बहुत आमूल-भूल परिवर्तन की जरूरत है। यह व्यवस्था किस ढंग की हो, इस बारे में सोच विचार किया जाना चाहिए।

मुझे पता नहीं कि ज्वाइन्ट सिलैक्ट कमेटी किया राय दी है। लेकिन में यहमानता हूँ कि वोट की स्वच्छन्दता हो और धन का खर्चा कम से कम हो। में एक बात में और सहमत हूँ कि वोटों की काउन्टिग बूथ व इज हो और इस राय से भी में सहमत हूं कि वोटिंग की एज 18 साल की होनी चाहिए। नौजवानों को वोट देने का अधिकार मिले यह कोई गैरवाजिब बात नहीं है। अगर 18 साल का व्यक्ति बालिग माना जा सकता है और उसको सब अधिकार हैं तो यह कहना कि उस को वोट देने का अधिकार नहीं है यह अप ने आपमें उसकी परिपक्वता और उस की समझदारी का मखौल है।

इन्हीं शब्दों के साथ में इस प्रस्ताव का आंशिक समर्थन करता हूँ लेकिन मे अटल बिहारी जी से निवेदन करत हूँ कि इस प्रस्ताव पर जो चर्चा हुई है मँत्री महोदय उसे सुन रहें हैं, व उसका समाधान करेंगे और अटल बिहारी जी इस प्रस्ताव को वापस ले लेगे।

SHRI SURENDRA MOHANTY (Kendrapara): Mr. Chairman, Sir, the House is beholden to Shri Atal Bihari

[Shri Surendra Mohanty]

Vajpayee, for having highlighted this issue and for having brought up this Resolution before this House. I believe this Resolution relates to the very basis, the very fundamentals and intrinsic purity of the mainstream of our political lite, which is being polluted today by the party in power in collusion with some dishonest officials.

Sir, while it is true that the Election Commission, at the Central level, may consist of persons of un-impeachable integrity, the way in which the machinery functions at the State level makes us feel that this free and fair elections has been reduced to a more ritual a farce and even much less than that. The hon. Member who preceded me made, I should say, an uncharitable remark and I do not think it would be in good taste to attribute motives that since we have lost in Orissa, we are talking of rigging. In all humilit I will say that it is true that our appeal for a mandate from the people of Orissa has been rejected. But I ask: has the appeal for a mandate by the Congress Party been granted by the people of Orissa? Has the Congress been returned with a absolute majority in Orissa? No. Therefore, it does not lie in his mouth to say that we have lost in Orissa and, therefore, we are today making charges of rigging to console our own hearts.

What has actually happened? There has already been reference to power failure. I find power failure is the ubiquitous pattern during crucial and critical moments of counting. What happened in the Chief Minister's constituency? While Shrimati Nandini Satpathy was trailing behind 867 votes, suddenly the light went out for a long spell of half an our. What happened in the mean time? The sister of the Chief Minister walked in with a bag, and one does not know what that bag contained because she was surrounded by her supporters. When the light came Shrimati Satpathy was found leading and she ultimately was declared elected by a margin of 2,500 votes. I do not wish to go on multiplying such instances though I can give them.

I care very little about success and failure, because failure and success are both sides of the same coin. Therefore, personally speaking, I care very little for success or failure in such electoral contests. But I am speaking as a man who is wedded to honesty; as an honest man, I am speaking.

Rigging has gone on on a very large scale in Orissa in the last elections, and this rigging has taken place in the following manner. Polling booths, of course, have not been captured by armed hooligans, as has happened in Bengal. It has been manipulated by a handful of dishonest polling officers. The polling officials have motivated unsophisticated voters to mark in a particular area.

The second unfair practice is the counting process. I fully support the proposal that counting of votes should be conducted boothwise. That was the practice earlier but, suddenly one fine morning that practice was discontinued and the Election Commission started the practice of mingling of ballot papers. This mingling of ballot papers has led to all sort of scope for manipulation and so it should be discontinued.

The use of army helicopters by the Prime Minister in the election campaign is a matter to which I take very strong exception. I will take the House into confidence and say that I have written a letter to the Defence Minister, pointing out how the Indian army helicopters were beig used of only the Prime Minister herself but also by the party functionaries in the State of Orissa in the election campaign. I regret to say that the Defence Minister, being a responsible man, being an honourable man, had not shown me the courtesy of replying to my letter. If the army helicopters are used, if Government vehicles are used by the ruling party then we stand no chance in the election campaign. Thus, people

have come to lose all faith, in parliamentary democracy. So I have been advocating that it is high time that padlocks are hung at the gates of Parliament House and the State Legislatures because Parliament and the State Legislatures have been reduced to mere facades. They have no relevance in the life of our people today. So, the Gujarat type of thing has to come in greater abundance, in greater measure to meet his kind of Mechiavellianism which is being practised today in the polling booths in the name of free and fair elections for the preservation of democracy. This type of parliamentary democracy will never be able to solve any of the problems of our life. Rather, it is going no pervert and pollute the mainstream of our national life, from which we draw sustenance.

In conclusion, I support the Resolution of Mr. Vajpayee barring part (i) which says that the recognised political parties be given election grants as recommended by the Vanchoo Committee. I do not want good money to be spent for bad causes.

SHRI C. M. STEPHEN (Muvattupuzha): Mr. Chairman, Sir, I am sorry I am not able to support the Resolution now being discussed in the House.

There are two parts in this Resolution. One is an assumption that the elections practised in India are not free and fair. Another is an assertion that if the remedial measures as indicated in the Resolution are taken, the elections will become free and fair. I submit both the contentions, according to me, are wrong.

What exactly do you mean by the phrase "free and fair election"? Freedom for whom? Fairness for whom? Freedom for the candidate, fairness for the candidate, or, freedom for the voter, fairness for the voter. My submission is that the essence of an election is, freedom and fairness for the voter. It may be that the two candidates cannot be on the same plane of campaigning for so many reasons. The reasons are manifold. Whatever be the concotions, the disparities cannot be rectified. But the essence of the matter is that the voter must have the freedom to vote for the person he chooses. Secrecy is the guarantee.

Now, we have seen constituencies where money has been flowing but the person who pumps out money gets defeated and the other person gets elected. Take the story of India after we became a Republic. It is not a case of the Congress being returned again and again. The Congress has been returned; the Congress has been defeated. Other parties have also been returned. Coming from Kerala I have seen the Congress coming to power, the Communist Party coming to power and, in the next elections, that party being defeated and another party coming to power. This is the picture you can find in so many States Tamil Nadu, Orissa, West Bengal and so many other State. It is not a case of the ruling party alone being returned to power.

As a Congressman, I am sorry that in certain bye-elections we were defeated. In certain constituencies of Maharashtra, we have lost. But in another sense, I am happy because it has vindicated another position, namely it has proved that the democracy in this country is dynamic and real. The voter has the freedom to choose his candidates and to demonstrate that he is not satisfied with certain measures which the Congress is pursuing. The test of the pudding is in the eating. Nobody with a sense of honesty can say that the elections in this country are not free or that the voter does not have the freedom.

Then, there is sub-clause (iv) which says that the counting of votes be conducted boothwise. Why should it be? Why is it that the boothwise counting has been discontinued? It is in order to ensure that the weaker sections of the people who choose to vote in a particular booth may not have to vote

[Shri C. M. Stephen]

with an apprehension that if the counting reveals that a person has not voted the way the powerful man wants him to vote, there will be any repraisal on him. That is the guarantee for the freedom of the vote for an individual. Mr. Vajpayee wants this to be revived so that in a booth which is dominated either by a capitalist or by a higher caste man, who just purchases or just wants the votes of the lower class people, they will have the freedom to do the mal-practice hereafter. The weaker classes may be denied the freedom to vote. To analyse the Resolution, it is going against the freedom of voting. That is one thing.

As I do not have much time at my disposal, I do not want to go into other aspects.

There is one point which I want to emphasize. Here it is suggested.

> "recognised political parties be given election grants as recommended by the Wanchoo Committee."

I really do not understand how this can solve the problem. Here is a law which says that you shall spend only so much money. But all of us come here and start our Parliamentary career with a false affidavit that we have spent only so much. Every one knows that we have spent much more than that. Now what will happen? This measure will not forbid me from raising other funds and spending it. But this will make the Government also a donator to my election fund. That is all. There is no guarantee that other funds will not come. Added to that. I will get some government money also. That is not at all the solution to the problem. Let us not out the emphasis on the money aspect of it because in a mass election money will be spent, not necessarily by the candidates themselves. Peasants will be collecting money comunittees will be collecting money, and it will be spent. No candidate can give a guarantee that money will not be spent beyond a particular measure. The source of the money is irrelevant. Money will be spent irrespective of the candidate, independent of the candidate. Without consulting the candidate, money will be raised from umpteen sources and money will be spent because a campaign has to go on. Any restriction on the campaign will not serve the purpose, because the voters are entitled to be told what exactly is the election for. Freedom of election is hampered in another manner. If you go and appeal to them in the name of religion, if you go and appeal to them through the priest and mullah, if you bring in issues which are irrelevant, then the freedom of the voters is psychologically and emotionally trample. It is there the freedom is curtailed. It is there that certain friends who have been speaking are really guilty. In spite of money, the voter has the freedom and he exercises his freedom. But he will not be able to exercise his freedom with relevant considerations if irrelevant motivations are brought into the picture. In our democracy the problem is not of money, but the problem is injection of irrelevant considerations and there I would hold the Muslim League a guilty party.

With these observations I oppose this Resolution. of

श्री अमरनाथ विद्यालंकार (चंडीगढ़)। सभापति जी, में इस प्रस्ताव का विरोध करता हूँ। विरोध का कारण यह है कि इस प्रस्ताव को इस प्रकार से ड्राफ्ट किया गया है जिसमें तमाम चीजे मिश्रित हो गई हैं। में श्री वाजपेयी जी की बड़ी इज्जत करता हूँ लेकिन जिस पार्टी के वे नेता हैं, वह पार्टी पहले तो कभी गाय के नाम पर, कभी हिन्दू धर्म के नाम पर वोटरों से वोट मांगती रही और इस दफ़ा यू० पी० के इलेक्शन में उन्होंने मुस्लिम लीग के साथ गठबन्धन किया, मुस्लिम लीग को काफी पैसा दिया। ये सब चीजें करने के बाद भी वे जब इस प्रकार का प्रस्ताव रखते हैं तो मुझे इस सन्दर्भ में कहावत याद आ रही है "सौ सौ चूहे खा के बिल्ली हज करने चली". . (व्यवधान) . . इन्होंने यहां पर कहा कि इलक्शनों

में गड़बड़ हुई है, यह हुआ है, वह हुआ है लेकिन मुझे एक कहावत याद आती है— नाच न आवे, आंगन टेढ़ा। चुनाव में हार गए तो 100 बहाने लगाते हैं... (व्यवधान).. इन लोगों ने ही नहीं बल्कि दूसरे कुछ विरोधी दलों ने भी धर्म और जातिवाद के नाम पर इलक्शन लड़ा है, उसके बाद यहां आकर आदर्श की बातें करते हैं यह चीज चलने वाली नहीं है। आप कोई भी कानून बना दीजिए यदि वर्तमान कानून धर्म और जातिवाद के इस्तेमाल को रोक नहीं सकता, तो नया कानून क्या रोकेगा ? इसके लिए कुछ सिद्धान्तों पर अमल करना पड़ता है, कुछ परम्परायें होती हैं उन पर चलना पड़ता है। आज आवश्यकता इस बात की है यदि हम सचमुच जनतन्त्र में विश्वास करते हैं तो तमाम पार्टियों में परस्पर अण्डरस्टेंडिंग होनी चाहिए, हमें उन के लिए परम्परायें कायम करनी चाहिएं। लोकतन्त्र परम्पराओं से चलता है। आप देखते हैं कि खेल होता है उसमें तमाम पार्टियों के खिलाड़ियों में एक अण्डरस्टेन्डिंग होती है कि इन नियमों का पालन करेंगे। और जब नियमों का पालन नहीं करते हैं तो खेल बन्द हो जाता है। इसी प्रकार से राजनीति भी एक खेल है जिस के अन्दर तमाम दलों को इकट्ठे हो कर कन्वेंशन कायम करना चाहिए और उसमें जो निश्चय करे कि इस प्रकार व्यवहार होगा। तब हमारा राजनीति का खेल चलेगा, इन बातों पर सभी सहमत हों। उस नीति से आप चलें और ईमानदारी से उन परम्पराओं को स्थापित करें तब तो यह बात चलेगी, अन्यथा नहीं।

यह कहा गया कि मिनिस्टर यह करते हैं और वह करते हैं, सरकारी मशीनरी का दुरुपयोग करते हैं। मेरा तजुर्बा यह है कि मिनिस्टर लोग घाटे में रहते हैं, इलेक्शन में उनसे तरह तरह के सवाल लोग करते हैं, इसलिये मिनिस्टरों को ज्यादा दिक्कत आती है और उनके खिलाफ लोग ज्यादा जाते हैं। आप जो समझते हैं कि उनको सरकारी मशीनरी का एडवान्टेज मिलता है, ऐसी बात नहीं है।

में इस बात से सहमत हूँ कि 18 साल के विद्यार्थियों को वोट का अधिकार दिया जाय। बाकी जो उन्होंने लिस्ट सिस्टम की बात कही, उससे सहमत नहीं हूँ क्योंकि यह प्रणाली जर्मनी में अपनायी गई और वह फेल हो गई और हमारे यहां भी नहीं चलेगी। आप ने इसकी चर्चा अपने प्रस्ताव द्वारा की यह अच्छी बात है, पर आप ने जितनी भी बातें कही हैं उनको पूरा करने का एक ही तरीका है कि हम तमाम दल इकट्ठे हों और स्वस्थ परम्परायें कायम करें जिससे तमाम चीजें ठीक हों। म्यूचुअल कन्वेशन के साथ जो बातें होंगी वह ठीक होंगी।

पिछले चुनाव में जो बातें हुईं, यह कहना कि कांग्रेस की तरफ से हुईं, उचित नहीं है, सही नहीं है। अगर समय होता तो बतलाता कि विरोधी दलों ने क्या क्या किया, मुस्लिम लीग, जनसंघ, स्वतन्त्र पार्टी वाले क्या कुछ करते रहे उस को मैंने खुद इस बार यू० पी० के चुनाव में देखा ; लेकिन मैं समझता हूँ कि विरोधी दल स्वयं इंट्रोस्पेक्शन कर के देखेंगे कि वह क्या करते रहे और अगर ईमानदारी से माननीय वाजपेयी जी समझते हैं तो वह अपनी पार्टी के अन्दर इस बात को साफ कहेंगे कि चाहें कुछ भी हो जाय और कोई दल कुछ भी करे हमारा दल ऐसा नहीं करेगा। अगर इस प्रकार दलों के नेता आगे आ जाये तो बहुत चीजे ठीक हो सकती हैं। पहले तमाम विरोधी दल अपने को साफ कर के सामने आये तब रूलिंग पार्टी को कहने का उनको हक हो जाता है। लेकिन जब तक वह खुद गलत काम करते हैं तब तक आदर्श की बातों का कुछ भी अर्थ नहीं है।

मुझे याद है जब 1952 में चुनाव हुआ तो उस समय कांग्रेस के पास रुपया कहां था ? रुपए की परम्परा तो स्वतन्त्र पार्टी ने और विशेष कर जनसंघ ने जारी की है। और आज यही उस परम्परा को रोकने का प्रयोग प्रारम्भ करें तो बहुत अच्छा हो।

[श्री अमरनाथ विद्यालंकार]

इन शब्दों के साथ में इस प्रस्ताव का विरोध करता हूँ।

श्री मधु लिमये (बांका) मान्यवर, वैसे माननीय वाजपेयी जी का जो प्रस्ताव है उस में मैं समझता हूं कोई ऐसी बात नहीं है जिसको लेकर सत्ताधारी दल के लोगों को इतना उत्तेजित होना चाहिये था। अगर वह भी लोकतंत्र की गरिमा की रक्षा करना चाहते हैं तो इस में जितने सुझाव दिये गये हैं उन को सरकार को तत्काल कबूल करना चाहिये। असल में दिक्कत आज यह हो गई है कि जनता का, मतदाताओं का, विधायकों पर नियंत्रण समाप्त हो गया है। विधायकों का मंत्रिमण्डल पर नियंत्रण समाप्त हो गया है और मंत्रिमण्डल का नियंत्रण मुख्य मंत्रियों और प्रधान मंत्री पर समाप्त हो गया है, और यह भी कहा जा सकता है कि राजनीतिज्ञों का नियंत्रण नौकरशाही पर खत्म हो गया है। तो यह आज लोकतंत्र की बीमारी है, इसको दूर करने लिए बहुत बड़ा परिवर्तन लाना पड़ेगा। उस के लिए जरूरी है कि चुनाव निष्पक्ष हों और मतदाताओं की जो असली इच्छा है उसका प्रतिबिम्ब विधायिकाओं में पड़े।

आज मैं भाषण सुन रहा था और विरोधियों की हार पर तथा कांग्रेसियों की जीत पर कुछ सदस्य डींग हांक रहे थे। लेकिन अगर लोकतंत्र का यह मतलब है कि लोगों की इच्छा का आदर हो तो इस पद्धति के बारे में आप को क्या कहना है कि 32 प्रतिशत वोट प्राप्त करने के बाद भी आप विधायिकाओं में इतनी बड़ी संख्या में बैठते हैं, यहां भी बैठते हैं, और उत्तर प्रदेश में भी बैठते हैं।? तो अगर आप चाहते हैं कि जनता की इच्छा और आकांक्षा विधान मंडलों के जरीए अभिव्यक्त हो और सरकार भी उनकी अभिव्यक्ति करे तो किसी न किसी रूप में आपको प्रोपोर्शनल रिप्रजेन्टेशन की प्रणाली को अपनाना पडेगा।

इन्होंने लिस्ट सिस्टम की बात कही, वह कहां तक उचित होगा मेरी समझ में नहीं आता है क्योंकि उस में पार्टियों की जो नौकरशाही होती है उस का भी मामला आयेगा। फिर पार्टियों का लोकतांत्रीकरण करना पड़ेगा और वह मामला और भी पेचीदा होगा। सबसे पहले कांग्रेस पार्टी की बात ले लीजिए उसके लोकतांत्रीकरण की कितनी गुंजाइश है, आप जानते हैं। तो इस सवाल को मैं छोडता हूं। मैं मंत्री महोदय से एक ही प्रश्न पूछना चाहता हूं कि अगर यह प्रोपोर्शनल रिप्रजेन्टेशन को तत्काल मानने के लिए तैयार नहीं हैं तो क्या अगले चुनाव में मतदाताओं को अपना दूसरा प्रीफ्रेन्स व्यक्त करने की वह छूट देंगे? एक वोट वह दें जिस को सबसे ज्यादा पसन्द करते हैं और जिस तरह से अन्य चुनावों में होता है उन को सेकेन्ड प्रीफ्ररेन्स वोट भी दिया जाय। क्योंकि फ्रांस में जैसे दूसरा मतदान होता है, रन आफ इलेक्शन होता है उस में खर्चा बहुत होगा और उतना खर्चा हमारा देश नहीं कर पाएगा, तो आप सेकेन्ड प्रीफ्ररेंन्स के बारे में सोचें ताकि अगर अपनी पसन्द का उम्मीदवार नहीं जीत सकता है तो कम से कम जो कम नापसन्द है उस के लिए तो लोग अपनी राय दे दें। फिर देखा जाय कि कान्ग्रेस पार्टी के हाथ में कितने दिन तक सत्ता रहती है। तो सारा रंग ही बदल जाएगा। इस पर मंत्री महोदय गौर फरमाऐ।

यही मुझे कहना है।

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): The Resolution moved by Shri Vajpayee reads as follows:

> "This House expresses concern over the growing influence of moneypower and abuse of official machinery in elections and in order to ensure free and fair elections, directs the Government...."

and then he says—

"(1) recognised political parties be given election grants as recommended by the Wanchoo Committee, (2) equal radio-time for recognised political parties, (3) making Election Commission a multi-member body, (4) reducing voting age to 18 years, (5) implementing the List system, (6) Ministers be prohibited from using official machinery such as aircrafts, helicopters, vehicles and other facilities except on terms of parity with other recognised political parties, and (7) counting of votes be conducted boothwise"

While speaking Vajpayee ji did not say word about the reducing of the voting age and counting boothwise, possibly because some intuition in him made him feel that today after the half-an hour discussion

SHRI ATAL BIHARI VAJPAYEE Because the time was short

SHRI NITIRAJ SINGH CHAUDHARY Today there is half-an-hour discussion about the voting age And I will say about this at that stage

His first point was that recognised political parties may be given election grants as recommended by the Wanchoo Committee The Wanchoo Comchoo Committee in its recommendation said that as in West Germany and Japan the political parties should be given election grants Sir, the analogy of Japan and West Germany, where political parties are financed by Government on the basis of votes polled by them at the preceding election, is inapplicable to Indian conditions These countries are highly affluent as compared to our country They are, both in size and in population very small and their elecorate is very limited. And, the number of political parties that contest in West Germany and Japan is also limited. In India, there are 7 recognised national parties, about 19 recognised State parties and about 63 registered but unrecognised political parties Sir, to finance so many political parties out of the revenues of the Union and of the States will be a colossal task

I would also refer to the state of affairs in West Germany about this financing In West Germany the political parties are partly financed by the Government In 1959, the Federal and the State Governments voted overt subvention to various political parties for their political education work, this amounted to 5 million D M In 1962, the sum to be distributed among political parties was raised to 20 million D M

In the year 1966, the federal constitutional court gave some ruling and, as a result, there was an amendment made in the Statute Thereafter, the State s subvention to political parties has grown enormously From a total of 3,48,000 D M in 1950, it has gone up to 3,12,32,000 D M in the year 1965

While speaking, Shri Vajpayee said that the election expense in this country for Lok Sabha was Rs 35 000 and for legislators in the Assemblies, the expense was Rs 12,000 While quoting the figures for the Fourth General Elections, he mentioned the figure of 2,364 candidates as having contested the Lok Sabha seats who, if given Rs 35,000 each the expenses at this rate would come to about Rs 5 crores This is according to his speech

I fear he did not do the mathematical calculation correctly If he does that even now, he will find that at the rate of Rs 35,000 per candidate, it would come to Rs 8,27,40,000—not Rs 5 crores For te Vidhan Sabhas, he said that the expenses for 15,472 candidates at Rs 12,000 per candidate comes to about Rs 10 crores If he calculates it now he will find that it would come to Rs 18,56,64,000 The

[Shri Nitiraj Singh Choudhary]

moment Government begins to finance, as I have said, the number of parties being so many, the number of candidates would go up and therefore, the amount would also get increased. As it happened in Germany from about D.M. 3 lakhs to about D.M. 3 crores, similarly, the same thing might happen here also.

सभापति महोदय : आप कितना समय लेंगे? जितना समय आप लेंगे उतना ही वाजपेयी जो को भी देना पड़ेगा। लिमये जी का प्रस्ताव भी आप के बाद लेना है। 6 बजकर 5 मिनट तक इसको खत्म हो जाना चाहिए। उसके बाद हाफ इन आवर है।

श्री नीतिराज सिंह चौधरी: जितना समय मैं लूं उससे जो मिनट ज्यादा वाजपेयी जी को दें। समय की पाबन्दी आप अब लगा रहे हैं इसको शुरू से लगाया होता तो शायद मुझे और वाजपेयी जी को कठिनाई नहीं होती। अगर आप चाहें तो मैं अभी यह कह दूं कि वाजपेयी जी का जो प्रस्ताव है उसको मानने की स्थिति मे हम नहीं हैं। इतना कह कर मैं बैठ जाता हूं और इस में संतोश माननीय सदस्यों को हो जाता है। लेकिन अगर जो प्वाइंट उठाए गए है उन का ज्वाब देना है तो कुछ तो समय आप दीजिए।

सभापति महोदय : कुछ तो कहिये

SHRI NITIRAJ SINGH CHAUDHARY: Sir, the House is aware that the Joint Committee which was constituted by both Houses of Parliament for considering the amendment to the Election Laws has made certain recommendations as to how the election expense can be reduced. To implement the recommendation a Bill has already been moved and it is pending in this House.

While speaking in this House Shri Krishnan said that the Joint Committee had recommended that the Election Laws should be amended and that the Government has done nothing at all. Unfortunately he is not here. I want him to know that the Government has already introduced the Bill which is before the House. It is to come up for discussion any time when the time is allotted.

The second point that Shri Vajpayee urged was for equal radio time for recognised political parties. In this connection, I request your permission to give previous history. In the year 1957, the Ministry of Information and Broadcasting tried to evolve some formula, but they did not succeed. In 1962, the Chief Election Commissioner worked out a formula for allotment of time for election broadcasts to six recognised parties. But, this formula as well as the modified one subsequently evolved had to be abondoned because of the lack of agreement among the political parties.

In 1967, the Chief Election Commissioner again proposed a fresh fromula for allotment of time but this too had to be abandoned in the absence of consensus among the political parties.

Prior to the mid-term elections of 1971, the Chief Election Commissioner wrote to All India Radio on 7th October, 1970 suggesting that each of the eight national political parties might be allotted four ten-minute talks on all-India hookup. At the State level, the Commission proposed that each of the national parties and the State parties recognised in a particular State be allotted three broadcasts each of ten minutes' duration through the AIR station in the State. The timings and mechanics of the talks were discussed with the Election Commission on 2nd December, 1970 and as a result the Chief Election Commissioner addressed a detailed letter to the general secretaries of the eight national parties on 7th December, 1970 detailing his proposals regarding the broadcasting facilities to them. The Election Commission gave up the idea of broadcast by the political parties because of lack of agreement amongst them.

Then, the suggestion made was the total broadcasting time of 300 minutes would be divided among the parties in proportion to the sum of the number of seats at present held by each

party in the Lok Sabha and the number of seats therein actually contested by it in the forth-coming general elections.

One hon. Member referred to the system obtaining in Great Britain. I have tried to collect some information and the information that I have obtained is that the arrangements in Great Britain for broadcasting during a general election are settled in consultation with the BBC and independent TV authority and the political parties, and the agreed series of party election broadcasts based on the number of candidates the party is putting up is transmitted on both the sound and the TV service of the BBC and the independent TV The agreed allocation of broadcasts during the general election in Great Britain gave the Conservatives and the Labour Parties five TV broadcasts, two of 15 minutes' duration and three of ten minutes' duration, and seven sound broadcasts, four of ten minutes' duration and three of five minutes duration', while the Liberal Party had three TV broadcasts, one of 15 minutes' duration and two of ten minutes' duration, and 4 sound broadcasts, two of ten minutes' duration and two of five minutes' duration. So, this goes to show that there also the time allotted is in proportion to the number of seats they held and the number of candidates they have put up. This was the suggestion here also. but since there was no agreement it could not be pushed through

The third point made was that there should be a multi-member election commission. It was said that in the Election Commission only Law Secretaries were appointed and so on. It is the fifth Chief Election Commissioner whom we are having now. The first was Mr. Sukumar Sen. Everybody in this House and in this country would agree that the way he organised the first general elections of this country was appreciated throughout the length and breadth not only in this country but outside also. As a result of which he was called by other countries for organising their elections. The same thing happened when Mr Sundaram came, and he was also called by other countries to organise their elections. The fourth Chief Election Commissioner that we had, is now a judge of the International Court So, to say that the persons who were appointed as Chief Election Commissioners were not proper persons, is, I submit, most improper, and that should not have been said. This has been said by some—not you Mr. Vajpayee

Then on this point it is asked: why has Government not acted up to the recommendations of the Joint Committee. The Committee recommended that Regional Election Commissioners might also be appointed. It did not say that they should be appointed. It was recommendatory and it was for consideration. We considered the matter and felt that if there is a multi-member Election Commission, they will have to be located in various regions and when asked by the Governors and others to give advice, there may be a conflict in their advice and therefore, a very difficult situation would arise when two Election Commissioners give two conflicting opinions

Therefore, when all the work has been conducted by one Chief Election Commissioner, the Government do not feel any necessity of having more than one Election Commissioner. Moreover, if the recommendation of the Joint Committee is perused, it will be seen that the reasons are not given. It is only an abstract suggestion It is not stated how the functioning of the Chief Election Commission with the Chief Election Commissioner and a number of other Election Commissioners would be more advantageous. As I have already said, instead of being advantageous, it would be of great disadvantage and many difficulties will arise.

The next thing is about the voting age to which I have already given reply.

Then about the list system. Before I reply to this point I would like.

[Shri Nitiraj Singh Choudhary]

with your permission, to quote what a German author, Dr. Finer has said in his book *The Theory and Practice of Modern Government*. He observes:

> "The human tendency may be either promoted or counteracted by an institution and the separatist mentality is promoted by the automatic list system and counteracted by the single member majority system".

The list system is followed only in three or four countries which are small in size, where the electorate is very limited, and where every elector is educated. Here suppose we adopt the list system. If there are 16 candidates of one party and 14 of another making a total of 30 and if there is some error, some nominations are found not valid. What about the voters who are illiterate, who just come and put seal on a symbol to put mark for 10 candidates of one and 4 of the other parties? What is to be done then?

Taking into consideration all these difficulties, it would not be possible for Government, at least in the present state of affairs, to accept that system.

While speaking on this, certain friends observed that the Government does not represent the majority view. They said that under this system, one who gets the majority of votes is elected. This is true, but I thought that those who objected to the present system on this ground would set some example before us. But it appears preaching is one thing, practice another.

SHRI ATAL BIHARI VAJPAYEE: What example?

SHRI NITIRAJ SINGH CHAUDHARY: I will give instances. Some members who spoke got just one third of the votes. So according to their own argument, when they have got elected on a minority of votes, why should they not say: 'I have got a minority of votes. So I get out?

श्री मधु लिमये : यह बेमतलब बात है । यहां चुनाव-पद्धति को बदलने की बात चल रही है ।

श्री नीतिराज सिंह चौधरी : मैंने उस का उत्तर दे दिया है ।

श्री मधु लिमये : यह कोई जवाब नहीं है । मगर चुनाव-पद्धति बदलेगी, तो वे छट ही जायेंगे ।

SHRI NITIRAJ SINGH CHAUDHARY: The next point is about abuse of official machinery. In this connection, I would refer to sections 7-11, 123-126, 76-78 and 1000(1)(b) of the Representation of the People Act wherein all these things are prohibited except where permitted by law or by certain other reasons. The Committee while considering this said that this is a matter which should be decided by convention rather than by amendment of law. The political partiees should evolve a code of conduct to be followed by members of the government. There was nothing for the Government to do. No law is to be enacted. It is for the political parties to decide.

SHRI ATAL BIHARI VAJPAYEE: What about the Ruling party?

SHRI NITIRAJ SINGH CHAUDHARY: I am not excluding any party; I am not excluding yourself or myself. It was said that the Defence aircrafts and helicopters were being used. Helicopters appeared in elections quite a few years ago and I would not name any one. Shri Bibhuti Mishra named one gentleman.

SHRI ATAL BIHARI VAJPAYEE: They were not Government helicopters.

SHRI NITIRAJ SINGH CHAUDHARY: I was saying that helicopters appeared. The other person was from the

State from which I and Shri Vajpayee come. The use of the VIP flights of the IAF by the Prime Minister is regulated by standing instructions issued by the Ministry of Defence which also provided for payment being made for credit to the Government account when the aircraft is used for non-official purposes. This facility is available to the Prime Minister as an incumbent of the office and not as the leader of the Ruling party.... (*Interruptions*). This matter was also taken up before the High Court of Delhi and then at the Supreme Court. The Supreme Court in one other decision says:

> "The position of a Minister is difficult. It is obvious that he cannot cease to function when his election is due He must of necessity attend to the grievances: otherwise he must fail. He must improve the image of his administration before the public. If every one of his official acts done *bona fide* is to be construed against him and ulterior motive is spelt out of them, the administration must necessarily come to a standstill."

So, to say that the Government machinery is used is absolutely wrong. If any reference is made to U.P., I would inform the hon. Member that those of us, who went there, did not use any Government machinery. I was there. I hired a private vehicle and used it. If instances are pointed out instead of making vague allegations something could be said about them.

About the counting of votes, the Joint Committee has gone into the matter in great detail and they have given reasons. I do not think that the recommendations of the Joint Committee should be reversed.

There are four amendments. Two of the amendments are by Shri Ramavatar Shastri. He wants regionalism, communalism, casteism and other disruptive activities to be debarred. It is being done. I would request him to refer to sections 153A and 153B of I.P.C. Now Section 153B is also being incorporated in the Representation of the people (Amendment) Bill, pending before the House. Shri Bibhuti Mishra has also moved an amendment, the first part of which says that an impartial commission should be appointed to suggest the population for Lok Sabha and Vidhan Sabha constituencies it is the Delimitation Commission which does the delimitation work and it is already doing that.

Shri Dagaji has moved an amendment which was also in line with the amendments of Shri Ramavatar Shastri and my remarks, therefore, apply to that also. With these words I request the hon. Member to withdraw the Resolution.

SHRI SURENDRA MOHANTY: With your permission, I want to ask him a question.

MR CHAIRMAN: There is no question of asking him a question. The mover is Shri Vajpayee.

SHRI SURENDRA MOHANTY: Why this unkindest cut?

MR. CHAIRMAN: If I allow you I will have to allow others and there will be no end to it. There is no necessity.

We should have taken up half-an-hour discussion at 6 P.M. But, I think, Mr. Vajpayee will take at least 20 minutes for his reply. Is it the pleasure of the House that time should be extended for this and we take half an-hour discussion after he concludes and we dispose of this Bill?

HON MEMBERS: Yes.

MR. CHAIRMAN: Shri Atal Bihari Vajpayee.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : सभापति जी, मुझे मंत्री महोदय का उत्तर सुन कर थोड़ा आश्चर्य हुआ है। संयुक्त प्रवर समिति की जो सिफारिशें उन के लिये सुविधाजनक थी उनका हवाला दे कर उन्होंने इस प्रस्ताव के कुछ मुद्दों को रद्द कर दिया, लेकिन जो सिफारिशें उन्हें पसन्द नहीं हैं उनको उन्होंने अस्वीकृत कर दिया। संयुक्त प्रवर समिति ने यह सिफारिश की थी कि लिस्ट सिस्टम की सम्भावना के बारे में विचार करने के लिए विशेषज्ञों की एक समिति बनेगी। वह समिति अभी तक नहीं बनाई गई। उस का निर्माण सरकार को करना है वहां मंत्री महोदय आ कर सूची पद्धति देश के लिए उपयोगी नहीं है, इस तरह का मत व्यक्त करते हैं। क्या इसका अर्थ यह है कि जिस संयुक्त प्रवर समिति में स्वयं महोदय उपस्थित थे और सत्तारूढ़ दल का बहुमत था और जिस समिति ने यह सिफारिश की लिस्टसिस्टम के बारे में, एक समिति बनाने की उस के बारे में सरकार ने अपना दिमाग बना लिया और संयुक्त प्रवर समिति की सिफारिशों को रद्दी की टोकरी में फेंक दिया।

दूसरी बात है रेडियो के बारे में—मंत्री महोदय ने कहा कि इस बारे में राजनीतिक दलों से समझौता नहीं हो सका। मैं जानना चाहता हूं कि इस समझौते में कौन बाधक बना? क्या यह सत्य नहीं है कि सत्तारूढ़ दल ने इलैक्शन कमिश्नर द्वारा प्रस्तुत सुझाव को रद्द कर दिया, व्हीटो का उपयोग किया? कांग्रेस पार्टी ने कहा कि हम ऐसे किसी भी फार्मूले से सहमत नहीं हैं जिस में अन्य दलों को हमारे बराबर रेडियो पर टाइम दिया जाय। इस बार सुझाव कमीशन का यह काम था कि राजनीतिक दलों को इस बारे में विचार विनिमय के लिये बुलाता, मगर चुनाव कमीशन ने कोई पहल नहीं की। चुनाव के पहले राजनीतिक दलों से सलाह नहीं ली। सत्तारूढ़ दल रेडियो का उपयोग अपने लिये करता रहा।

तीसरी बात—वांचू कमेटी की सिफारिश को यह कह कर रद्द कर दिया कि पैसा बहुत खर्च होगा....

योजना मंत्री (श्री डी० पी० धर) : आप तो अपना रेडियो चलाने वाले थे—उस का क्या हुआ?

श्री अटल बिहारी वाजपेयी : उस की तैयारी जारी है। अगर आप रेडियो पर सब को बराबर समय नहीं देंगे तो हमारा अपना रेडियो मैदान में आयेगा।

श्री एस० एम० बनर्जी : लेकिन आज कल तो लोग भाषण से ऊब गये हैं। जहां भाषण शुरू होता है, रेडियो बन्द कर देते हैं।

श्री अटल बिहारी वाजपेयी : हम लता मंगेशकर का गाना भी सुनायेंगे।

सभापति महोदय : लास्ट-टाइम तो उन्होंने ऐसा कहा था कि हम बी०बी०सी० शुरू कर रहे हैं—वाजपेयी ब्राडकास्टिंग कारपोरेशन।

श्री अटल बिहारी वाजपेयी : मैंने नहीं कहा, आप ने कहा था।

सभापति जी, क्या राजनीतिक दलों को सरकारी कोष से धन देने का सुझाव जो वांचू कमेटी ने दिया है, क्या केवल इस लिये रद्द कर दिया जायेगा कि अधिक धन देना पड़ेगा। क्या लोकतन्त्र एक सस्ती प्रक्रिया है? क्या लोक तन्त्र को शुद्ध और स्वस्थ रखने के लिये हम कुछ धन खर्च करने में आनाकानी करेंगे? अगर मंत्री महोदय के आंकड़े भी मान लिये जांय, मैंने जो आंकड़े दिये थे, वे उन उम्मीदवारों के बारे में थे जो अपनी जमानतें बचाने में समर्थ होंगे, लेकिन अगर उन्हीं के आंकड़े मान लें तो 8 करोड़ लोक सभा के लिये और 10 करोड़ विधान सभा के लिये खर्च होंगे। यह कोई बड़ी धनराशि नहीं है। अभी भी हम चुनाव में 22 करोड़ से अधिक पया खर्च कर रहे हैं, लोक सभा और विधान सभा के चुनावों

को मिला कर । अगर पूंजीपतियों के चंगुल से राजनीति को बचाना है और चुनाव शुद्ध करने हैं तो 18 करोड़ रुपये का खर्चा कोई बड़ा खर्चा नहीं है । देश को यह खर्च करने के लिये तैयार रहना चाहिये । इस के अलावा अगर कोई और आपत्ति हो सकती है तो मैं समझ सकता हू । लेकिन चुनाव को ठीक रखने के लिये 18 करोड़ का खर्चा को अधिक खर्चा नही है । लेकिन मंत्री महोदय ने इस बात को भ। स्वीकार नही किया ।

मुझे यह सुनकर ताज्जुब हुआ कि चुनाव आयोग को बहुसदस्यीय बनाने के सुझाव से मन्त्री महोदय सहमत नहो है। वह यह जानते है कि चुनाव कमीशन की जिम्मेदारियां बड़ी है, उसे क्व सी-ज्डिशियल फंक्सन्ज भी अदा करने पड़ते है, लेकिन सदस्य एक है मैंने उसकी नियुक्ति के बारे मे एक बुनियादी प्रश्न खड़ा किया था कि आखिर नियुक्ति का तरीका ऐसा क्यो न होना चाहिये जिस मे किसी आपत्ति की गुंजाइश न रहे। ऐसा हो सकता है । आखिर हम ने लोकायुक्त और लोकपाल के विधेयक मे इस बात की व्यवस्था की है कि सुप्रीम कोर्ट के चीफ जस्टिस की सलाह से राष्ट्रपति महोदय नियुक्ति करेंगे और नियुक्ति के पहले विरोधी दल के नेता की भी राय ली जाएगी । क्या चीफ इलक्शन कमिश्नर की नियुक्ति के बारे में हम यह तरीका नहीं अपना सकते ? हम सुप्रीम कोर्ट के किसी रिटायर्ड जज को चीफ इलक्शन कमिश्नर बनाने का फैसला कर सकते है और यह भी फैसला कर सकते हैं कि रिटायरमेन्ट के बाद उस को कहीं और नौकरी पर नहीं लिया जायेगा मैंने उदाहरण दिया था कि पहले जो चीफ इलेक्शन कमिश्नर थे, वह ला-सेक्रेटरी थे, फिर इलैक्शन कमीशन मे आये, वहां से हटने के बाद ला-कमीशन के मेम्बर बन गये । मैं किसी व्यक्ति पर आक्षेप नहीं कर रहा हूं-- मेरा नियुक्ति करने की प्रक्रिया पर मतभेद है । अगर बहुसदस्यीय कमीशन होगा तो अपने दायित्व का ठीक तरह से पालन कर सकता है, उस के निर्णय अधिक न्यायपूर्ण हो सकते है और अपने बारे मे भी वह जनता मे अधिक विश्वास सम्पादन कर सकता है ।

मुझे खेद है कि जिस भावना से यह प्रस्ताव रखा गया था, उस भावना से हमारे कांग्रेसी सदयस्यो ने इस पर चर्चा नही की । मैं उन्हे याद दिलाना चाहता हू कि यह प्रस्ताव उत्तर प्रदेश और उड़ीसा के चेनाव के पहले रखा गया था । हमारा सम्बन्ध पद्धति बदलने से है, कोई भी दल उस से लाभान्वित हो सकता है । वर्तमान पद्धति किसी भी दल के लिये अनुकूल साबित हो सकती है । लेकिन जब पद्धति का प्रश्न आता है तो आप उदाहरण रखिये, आप आदर्श रखिये--यह बाते कम से कम वरिष्ठ सदस्यो के मुह से शोभा नही देती । मेरी पार्टी दूध की धुली है यह मैं दावा नही करता, लेकिन आज की प्रक्रिया ऐसी है कि जिस मे हर पार्टी को ऐसे कर्म करने पड़ते हैं जो आपत्तिजनक हैं, जो लोकतन्त्र की गंगा को दूषित करते हैं । उस मे मैं आदर्श रखू, आप आदर्श रखे, यह प्रश्न नही है । प्रश्न है प्रणाली का--अगर प्रणाली बदल दी जायगी तो सभी राजनीतिक दलो के लिये उस मे से अच्छे ढग से आचरण करने के रास्ते खुलेंगे ।

अभी मैं सुन रहा था एक माननीय सदस्य यहा बैठे हुए हैं, बुजुर्ग है, वह पंजाब से चुन कर आये हैं, वह निराधार और शरारतपूर्ण आरोप भारतीय जन सघ पर लगा रहे थे-- भारतीय जनसघ ने उत्तर प्रदेश मे मुस्लिम लीग को पैसा दिया । मै ने प्रधान मंत्री जी को चुनौती दी थी कि आप अपना आरोप साबित कीजिये, अगर आप साबित कर दे तो मैं लोक सभा से इस्तीफा देने को तैयार हूं । क्या आप यह आरोप साबित कर सकते है? मैं चाहता हू कि एक कमेटी बनाई जाये--इस

[श्री अटल बिहारी बाजपेयी]

हाउस की–जो इस आरोप की जाच कर । चुनाव मे बाहर बाते करना मैं समझ सकता हू, मगर चुनाव समाप्त हो गये, चुनाव के परिणाम आ गये, आप विजय के मद मे मत डूबिये, सदन मे खडे हो कर इस तरह के आरोप लगाना अनैतिकता है और अगर आप मे शक्ति है, आप के पास प्रमाण है तो आप साबित करिये जिन्होने केरल में मुस्लिम लीग के साथ मिल कर सरकार बनाई वे हम पर आरोप लगाते है–मुस्लिम लीग के साथ गठबन्धन करने का । किसी के साथ सरकार बनाने मे कोई हर्ज नही है, मगर यह आरोप के रूप मे कहा जाता है और वे आरोप लगाते है जो यह पाप कर चुके हैं। वह इस लिये नही कि आरोप सही है बल्कि अपने पाप को धोने के लिये उस पर पर्दा डालने के लिये दूसरो पर आरोप लगाते है ।

मैंने अपने भाषण मे इस प्रस्ताव को दलगत राजनीति का रग देने का कोई प्रयत्न नही किया । चुनाव मे अनियमितताये होती है, वे किसी भी दल के मार्ग मे बाधक बन सकती है । हम चाहते है कि अनियमितताये न हों, चुनाव का प्रबन्ध ऐसा होना चाहिये कि किसी को अगुली उठाने का अवसर नही मिलना चाहिये । मैं जानता हू सहारनपुर चुनाव क्षेत्र मे गिनती हो रही है, ता, यह बात सच है कि मुस्लिम लीग का उम्मीदवार 400 वोटों से आगे था, बिजली चली गई और जब बाद मे बिजली आई . . .

श्री डी० पी० धर : तो बिजली गिरी होगी ।

श्री अटल बिहारी बाजपेयी वह बिजली गिरी मुस्लिम लीग पर । आप बिजली ले भी जाते है और गिरा भी देते है । परिणाम यह हुआ कि मुस्लिम लीग का उम्मीदवार हारा हुआ घोषित कर दिया गया ।

अभी हमारे उडीसा के मेम्बर बतला रहे थे–वहा मुख्य मंत्री के क्षेत्र में क्या हुआ, वहा भी बिजली गिरी। यह बिजली विरोधी दलों पर गिरती है–यह रहस्य समझ में नही आता है

सभापति महोदय बिजली पहचानती होगी ।

श्री अटल बिहारी बाजपेयी : अगर इस तरहकी शिकायतें आती है तो उन्हें यह कह कर रद्द नही किया जा सकता कि चुनाव मे हार गये इस लिये शिकायत कर रहे है । सब से पहले मुस्लिम लीग के नेता ने सदन मे कहा, उन के बाद माहनती साहब ने कहा, जब इस माननीय सदन के दो माननीय सदस्य इस तरह की बाते कहते है तो मैं उन का अनसुना नही कर सकता, मुझे उस का नोटिस लेना पडता है और मैं चाहूगा कि सत्तारूढ दल के सदस्य उसका नोटिस ले । अगर इस तरह की अनियमितताये होती है तो उन की जाच होनी चाहिये । लोकतन्त्र हमे जीवित रखना है, उस को सबल बनाना है तेजस्वी बनाना है, लेकिन लोकतन्त्र तब तक नहीं चलेगा जब तक चुनाव सच्चा स्वतन्त्र और निष्पक्ष नही होंगे । मैं चाहता हू कि मेरे प्रस्ताव को विधि मंत्री स्वीकार कर ले, यदि नही करते है, तो मै सदन से कहूगा कि मेरे प्रस्ताव को स्वीकार करे । धन्यवाद ।

MR CHAIRMAN: First, I will have to put the amendments to the vote of the House There are amendments by Shri Ramavtar Shastri. He is not here. Even then, the amendments will have to be put to vote.

I now put Amendment Nos 1 and 3 moved by Shri Ramavatar Shastri to the vote of the House.

Amendments Nos. 1 and 3 were put and negatived.

MR. CHAIRMAN: There is also an amendment moved by Shri Bibhuti Mishra, No 4.

श्री विभूति मिश्र (मोतीहारि) : मेरे संशोधन का स्प्रिट का मान लीजिए । मै इसे वापस लेता हू ।

MR CHAIRMAN He is withdrawing the amendment

Amendment No 4, was, by leave withdrawn

MR CHAIRMAN Now, I take the Resolution of Mr Vajpayee

Mr Vajpayee are you withdrawing the Resolution after the spirit in which it has been considered?

SHRI ATAL BIHARI VAJPAYEE After the unsatisfactory reply of the hon Minister there is no question of withdrawing the Resolution

MR CHAIRMAN The question is

"This House expresses concern over the growing influence of money-power and abuse of official machinery in elections and in order to ensure free and fair elections directs the Government that—

(i) recognised political parties be given election grants as recommended by the Wanchoo Committee;

(ii) recommendations of the Joint Committee on Amendments to Election Law regarding equal radio-time for recognised political parties, making of Election Commission a multi-member body reducing voting age to 18 years, and examination by high-power Committee of feasibility of adopting List System, be implemented;

(iii) Ministers be prohibited from using official machinery such as aircrafts, helicopters, vehicles and other facilities except on terms of parity with other recognised political parties; and

(iv) counting of votes be conducted booth-wise"

The motion was negatived

18.15 hrs.

RESOLUTION *RE* POLICY IN RESPECT OF PRICES AND AGRICULTURAL PRODUCTION

MR CHAIRMAN We now take u the next Resolution

Shri Madhu Limaye

श्री मधु लिमये (ब का) मं प्रस्ताव रता है

This House is of opinion that the Government should recast its policy with regard to prices and agricultural production in such a way that—

(a) essential articles of consumption sell at $1\frac{1}{2}$ times the cost of production, including transport charges, taxes and profits,

(b) there shall prevail parity between the prices of industrial goods and agricultural produce;

(c) fluctuations in foodgrain prices of more than 15 per cent shall not be permitted;

(d) the Government shall take the responsibility of purchasing cotton, sugar-cane, raw jute, foodgrains and other produce at support prices which may take into account the cost of production plus a reasonable margin for the farmers;

(e) electricity rate per unit for agricultural purposes shall not be more than ten paise, and

(f) fertilisers shall be made available to the Kisans with land holdings of less than ten acres at subsidised rates and the irrigation rates shall be reduced by 25 per cent"